Office of Directorate General of Foreign Trade
New Delhi

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 16/82-ALC4/2014 **MEETING DATE** : 23.01.2015
But actually held on 27.02.2015

Meeting No. 16/82 of 2014-15, to consider the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to Chemical and Allied products and falling under Chapter 29 and 30, was scheduled for 23.01.2015 but actually held on 27.02.2014 under the Chairmanship of Shri Jaikant Singh, Addl. DGFT in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-

Shri Nirmal Kumar, Deputy Director General of Foreign Trade
Shri A.K. Agarwal. Dy. Ind. Adviser, Department of C&PC.
Shri D.N. Mathur. Consultant, Department of Pharmaceutical
Shri Mahendra Vikram Singh, Foreign Trade Development Officer

The committee went through the minutes of earlier NC –III meeting No. 15/82 scheduled for 12.01.2015 but actually held on 22.01.2014 and approved the same.

The following cases/issues were discussed and the committee took the decision as mentioned against each case.

Case No. A-15	M/s Universal Bio- Diesel Ltd.
Meeting No.16/AM15 dated – 27.02.2015	F.No. 01/82/162/00198/AM15/DES-III
Decision: It was decided to defer the case for 18.03.2015 for comments of Ministry of New and Renewable Energy (MNRE).	

Case No. B-139	M/s. **GENERIX CHEMIE (I) PVT. LTD.**,
Meeting No.16/AM15 dated – 27.02.2015	F. No.01/82/050/00537/AM06/DES-III
RLA F.No.03/94/040/00571/AM06	Adv. lic. No. 0310343371 dated 18.08.2005
Decision: It was decided to defer the case for 18.03.2015 for comments of Department of C&PC.	

Case No. B-140	M/s Chirag Enterprise, Jamnagar, Gujarat
Meeting No.16/AM15 dated – 27.02.2015	F.No. 01/82/050/00256/AM11/DES-III F.No. 01/82/050/01090/AM11/DES-III
RLA's File no. 24/24/040/00009/AM11	Adv. Lic. No. 2410029974 dt. 27.10.2010

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RLA's File no. 24/24/040/00014/AM11	Adv. Lic. No. 2410030871 dt. 27.10.2010
Decision : It was decided to defer the case for comments of Petrochemical Division of Department of C&PC.	

Case No. B-141	M/s Yasho Industries Pvt., Ltd.
Meeting No.16/AM15 dated – 27.02.2015	F.No. 01/82/050/01121/AM13/DES-III
RA.No. 03/95/040/00735/AM13	Adv. Lic. No 0310718082 dated 24.12.2012
Decision: It was decided to defer the case for 18.03.2015 for comments of Department of C&PC.	

Case No. B-142	M/s Rohan Exports India Ltd. & M/a Mahesh Raj Chemicals Ltd. .
Meeting No.16/AM15 dated – 27.02.2015	F.No. 01/83/162/00654/AM12/DES-III
Appeals filed	Against order of the Jt. DGFT, Ahmedabad in pursuance of order dated 20.01.2010 of the Hon'ble High Court of Gujarat.
Decision : It was decided to discuss the case in the next NC meeting.	

Case No. B-143	M/s Melzer Chemicals Pvt. Ltd.
Meeting No.16/AM15 dated – 27.02.2015	F.No. 01/82/050/01571/AM09/DES-III F.No. 01/82/050/01530/AM11/DES-III F.No. 01/82/050/00428/AM11/DES-III
RLA's File no. 31/24/040/00284/AM09 RLA's File no. 31/24/040/00215/AM11 RLA's File no. 31/24/040/00251/AM10	Adv. Lic. No. 3110037112dt.22.01.2009 Adv. Lic. No. 3110046238dt.31.12.2010 Adv. Lic. No. 3110042864dt.13.04.2010

Decision: Committee considered the as per agenda and in consultation with technical authority present in the meeting it was decided to amend the description of export product as Santreat MZ 3080(BENZAL KONIUM CHLORIDE 80%) instead of Santreat MZ 3060(BENZAL KONIUM CHLORIDE 60%) without any other change as details given below:

From	Export product as applied by the firm
Santreat MZ 3060(BENZAL KONIUM CHLORIDE 60%)	Santreat MZ 3080(BENZAL KONIUM CHLORIDE 80%)

RA may take appropriate action as per the decision of Norms Committee.

Case No. B-144	M/s. Sainor Laboratories Pvt.Ltd.. Ltd
Meeting No.16/AM15 dated – 27.02.2015	File No.01/82/50/528/AM10/DES-III File No.01/82/50/621/AM10/DES-III

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RAF.No.09/24/040/00040/AM11 RAF.No.09/24/040/00040/AM11	Adv. Lice. No. 0910039225 dated 01.09.2009 Adv. Lice. No. 0910039590 dated 14.10.2009
Decision: It was decided to defer the case for 18.03.2015 for comments of Department of C&PC.	

Case No. B-145	M/s. Sainor Laboratories Pvt.Ltd.. Ltd
Meeting No.16/AM15 dated – 27.02.2015	F. No. 01/82/050/00350/AM11/DES-III
RAF.No.09/24/040/00040/AM11	Adv. Lice. No. 0910042075 dated 19.05.2010
Decision: It was decided to defer the case for 18.03.2015 for comments of Department of C&PC.	

Case No. B-146	M/s Shiva Pharma Ltd.
Meeting No.16/AM15 dated – 27.02.2015	F.No. 01/82/162/00016/AM13/DES-III
	Adv. Lic. No. 3410025487 dated 30.10.2009 Adv. Lic. No. 3410025693 dated 25.11.2009 Adv. Lic. No. 3410026511 dated 03.03.2010 Adv. Lic. No. 3410027522 dated 16.07.2010
Decision: It was decided to defer the case for 18.03.2015 for comments of Department of C&PC.	

Case No. B-147	M/s. VDH Organic Pvt. Ltd.
Meeting No.16/AM15 dated – 27.02.2015	F. No.01/82/050/01164/AM13 F. No.01/82/050/01433/AM13 F. No.01/82/050/00287/AM14 F. No.01/82/050/00683/AM14 F. No.01/82/050/00697/AM14
Adv. Lic. No. 0510339719 dated 29.11.2012 Adv. Lic. No.0510348250 dated 05.03.2013 Adv. Lic. No. 0510357306 dated 17.06.2013 Adv. Lic. No. 0510365900 dated 17.09.2013 Adv. Lic. No. 0510365901 dated 17.09.2013	RA. No. 05/24/040/00323/AM13 RA. No. 05/24/040/00450/AM13 RA. No. 05/24/040/00087/AM14 RA. No. 05/24/040/00217/AM14 RA. No. 05/24/040/00218/AM14
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/53/2014-Ch II dated 02.02.2015, clarified that synonyms of Thymol Crystal is 2-Iso propyl-5 Methyl Phenol and it is also named as 3-Hydroxy-P-cymene. RA may take appropriate action as per the decision of Norms Committee.	

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Case No. B-148	M/s. DELTA FINOCHEM PVT.LTD
Meeting No.16/AM15 dated – 27.02.2015	F.No. 01/82/050/011051/AM14/DES-III
RLA F.No. 03/94/040/00514/AM14	Adv. lic. No. 0310759628 dated 28.11.2013

Decision: Committee considered the as per agenda and in consultation with technical authority present in the meeting it was decided to amend the description of import item at Sl. No. 1 as **Triphenyl Phosphine instead of TriphenylPhosphonium Bromide** without any other changes as details given below:

From	To
TriphenylPhosphonium Bromide	**Triphenyl Phosphine**

Rest of Minutes would remain same

RA may take appropriate action as per the decision of Norms Committee.

1	**Case No.:4/16/82-ALC4/2011**	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Rejected**
	HQ File :01/82/050/00462/AM12/	RLA File :07/24/040/00073/AM12/	Lic.No/Date:0710079777 13.06.2011	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

2	**Case No.:196/10/82-ALC4/2013**	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Rejected**
	HQ File :01/82/050/00379/AM14/	RLA File :07/24/040/00380/AM12/	Lic.No/Date:0710085024 28.12.2011	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

3	**Case No.:32/51/83-ALC1/2011**	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Rejected**
	HQ File :01/83/050/00929/AM12/	RLA File :03/94/040/00947/AM12/	Lic.No/Date:0310679441 31.01.2012	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

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4	**Case No.:44/20/82-ALC4/2013**	Party Name:HIRAN ORGOCHEM LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Rejected**
	HQ File :01/82/050/01030/AM14/	RLA File :03/94/040/00814/AM12/	Lic.No/Date:0310692029 25.04.2012	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

5	**Case No.:30/13/82-ALC4/2012**	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Deferred**
	HQ File :01/82/050/00365/AM13/	RLA File :02/24/040/00029/AM13/	Lic.No/Date:0210177518 14.05.2012	Defer Date: 18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.			

6	**Case No.:18/20/82-ALC4/2013**	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Rejected**
	HQ File :01/82/050/01004/AM14/	RLA File :08/24/040/00090/AM13/	Lic.No/Date:0810112511 14.06.2012	Defer Date: 18.03.2015
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

7	**Case No.:112/33/82-ALC4/2012**	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Rejected**
	HQ File :01/82/050/01259/AM13/	RLA File :05/24/040/00304/AM13/	Lic.No/Date:0510340033 04.12.2012	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

8	**Case No.:85/31/82-ALC4/2012**	Party Name:SANOFI INDIA LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Approved**
	HQ File :01/82/050/01125/AM13/	RLA File :03/95/040/00465/AM13/	Lic.No/Date:0310717240 14.12.2012	Defer Date:

Decision : Committee considered the case as per agenda and in consultation with technical authority present in the meeting it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
CLEXANE 60MG INJECTION 2s (RE-LABELLED & RE-PACKED)	1kg	1.	MINOCYCLINE HYDROCHLORIDE PH EUR	1.00

The above decision is subject to NOC from Drug Controller General of India (DCGI).
RA may take appropriate action as per the decision of Norms Committee.

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9	**Case No.:165/33/82-ALC4/2012**	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Rejected**
	HQ File :01/82/050/01312/AM13/	RLA File :08/24/040/00257/AM13/	Lic.No/Date:0810117317 02.01.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

10	**Case No.:2/30/82-ALC4/2012**	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Approved**
	HQ File :01/82/050/01038/AM13/	RLA File :05/24/040/00389/AM13/	Lic.No/Date:0510343975 23.01.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/389/2014-PI(Norms) dated 20.01.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
Montelukast Sodium	1 kg	1.	(S)-(E)-2-[2-[3-(7-chloro-2-quinolinyl)-ethenylphenyl]-3-hydroxypropyl]-phenyl]-2-propanol	1.24
		2.	Methanol	2.325
		3.	N,N-Diisopropylethylamine	0.30
		4.	Tetrahydrofuran	3.15
		5.	Acetonitrile	2.95
		6.	2-[1-(Mercaptomethyl)Cyclopropyl] Acetic Acid	0.40

RA may take appropriate action as per the decision of Norms Committee.

11	**Case No.:151/33/82-ALC4/2012**	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Rejected**
	HQ File :01/82/050/01298/AM13/	RLA File :05/23/040/00459/AM13/	Lic.No/Date:0510345208 07.02.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

12	**Case No.:7/3/82-ALC4/2013**	Party Name:WOCKHARDT LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Rejected**

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	HQ File :01/82/050/00040/AM14/	RLA File :03/95/040/00886/AM13/	Lic.No/Date:0310723636 11.02.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders and no comments from DCGI was received.			

	Case No.:4/4/82-ALC4/2013	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
13	HQ File :01/82/050/00045/AM14/	RLA File :03/95/040/00880/AM13/	Lic.No/Date:0310724136 14.02.2013	Defer Date: 18.03.2015
	Decision : It was decided to deferred the case for want of comments of Department of C&PC. The case was deferred for 18.03.2015			

	Case No.:79/1/82-ALC4/2013	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Rejected**
14	HQ File :01/82/050/01437/AM13/	RLA File :05/24/040/00420/AM13/	Lic.No/Date:0510346353 18.02.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

	Case No.:31/8/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Rejected**
15	HQ File :01/82/050/00162/AM14/	RLA File :09/24/040/00537/AM13/	Lic.No/Date:0910055106 19.02.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

	Case No.:57/10/82-ALC4/2013	Party Name:BIOLOGICAL E LTD	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
16	HQ File :01/82/050/00240/AM14/	RLA File :09/24/040/00606/AM13/	Lic.No/Date:0910055420 19.03.2013	Defer Date: 18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for want of comments of Department of Biotechnology.			

	Case No.:6/10/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Rejected**
17	HQ File :01/82/050/00189/AM14/	RLA File :05/24/040/00480/AM13/	Lic.No/Date:0510350030 22.03.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

18	**Case No.:33/2/82-ALC4/2013**	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Approved**

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HQ File :01/82/050/01480/AM13/	RLA File :05/24/040/00481/AM13/	Lic.No/Date:0510350279 26.03.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/388/2014-PI(Norms) dated 20.01.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
AliskirenHemifumarate	1 kg	1.	Tert-Butyl(1S,3S)-1-((2S,4S)-4-isopropyl-5-oxotetrahydro furan-2-yl)-3-(4-methoxy-3-(3-methoxy propoxy)benzyl)-4-methyl pentylcarbamate (**AK11**)	1.526
		2.	3-amino-2,2-dimethyl proponamide	0.61

RA may take appropriate action as per the decision of Norms Committee.

Case No.:71/4/82-ALC4/2013	Party Name:CHIRAG ENTERPRISE	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Approved**
HQ File :01/82/050/00112/AM14/	RLA File :24/24/040/00001/AM14/	Lic.No/Date:2410038645 09.04.2013	Defer Date:

19 **Decision :** In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their U.O No. 46011/1/2007-PC- II dated 29.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
REGENERATED METHYL METHACRYLATE MONOMER [PURITY > 99%]	1 kg	1.	ACRYLIC PLASTIC STRIPS/OFFCUTS/MIX LOT OF ACRYLIC SHEETS & CUT THEREOF / ACRYLIC PLASTIC SCRAP (ITC HS CODE 39205119)	1.63 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:120/10/82-ALC4/2013	Party Name:MEHTA API PVT LTD	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Approved**
HQ File :01/82/050/00303/AM14/	RLA File :03/95/040/00020/AM14/	Lic.No/Date:0310730905 09.04.2013	Defer Date:

20 **Decision :** In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/632/2013-PI(Norms) dated 20.01.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed

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Clarithromycin Oxime	1 kg	1.	TIOC	1.285 kgA/kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:43/10/82-ALC4/2013	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Rejected**
21	HQ File :01/82/050/00226/AM14/	RLA File :09/24/040/00017/AM14/	Lic.No/Date:0910055800 19.04.2013	Defer Date:

Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.

	Case No.:18/7/82-ALC4/2014	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
22	HQ File :01/82/050/00662/AM15/	RLA File :09/24/040/00624/AM13/	Lic.No/Date:0910055914 02.05.2013	Defer Date: 18.03.2015

Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.

	Case No.:6/7/82-ALC4/2014	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
23	HQ File :01/82/050/00650/AM15/	RLA File :09/24/040/00043/AM14/	Lic.No/Date:0910055932 03.05.2013	Defer Date: 18.03.2015

Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.

	Case No.:2/5/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Rejected**
24	HQ File :01/82/050/00120/AM14/	RLA File :09/24/040/00023/AM14/	Lic.No/Date:0910055979 10.05.2013	Defer Date:

Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.

	Case No.:20/7/82-ALC4/2014	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
25	HQ File :01/82/050/00664/AM15/	RLA File :09/24/040/00041/AM14/	Lic.No/Date:0910056000 15.05.2013	Defer Date: 18.03.2015

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/456/2014-PI(Norms) dated 02.02.2015, it was decided to remind the firm to furnish the following information:

1. Past production vis-à-vis actual consumption of all important inputs for last three years duly certified by Central Excise Authorities.

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2. Batch log Sheet and its summarized statement in tabular form for each batch for the recent 5 batches in continuity duly certified by Production Head.
3. Inputs to be imported should be indicated by their generic names instead of using brand names or code names.
The case was deferred for 18.03.2015

	Case No.:10/7/82-ALC4/2014	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Approved**
	HQ File :01/82/050/00654/AM15/	RLA File :09/24/040/00059/AM14/	Lic.No/Date:0910056003 16.05.2013	Defer Date:

26

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/486/2014-PI(Norms) dated 04.02.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed
Orlistat Capsules 120MG	1 kg	1.	OrlistatBulk Drug	122.4 mg/120 mg capsule

RA to calculate the total quantum of export and import depending on the total number of capsules being exported.
RA may take appropriate action as per the decision of Norms Committee.

	Case No.:14/6/82-ALC4/2014	Party Name:GLAND PHARMA LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00416/AM15/	RLA File :09/24/040/00065/AM14/	Lic.No/Date:0910056109 23.05.2013	Defer Date: 18.03.2015

27

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/75/2014-PI(Norms) dated 18.02.2015, it was decided to remind the firm to furnish the following information:

i) Literature reference about conversion of IUs to weight of various Low Molecular Weight Heparins i.e. Nadroparin, Enoxaprin and Delteparin sodium.

ii) Consumption data for all raw materials used in the production of Low Molecular weight Heparin-Delteperin Sodium Injections, duly certified from Central Excise authorities for the year 2012-13, 2013-14 and April to December 2014.

iii) Copies of batch log sheets for the last 5 consecutive batches for conversion of Heparin Powder into Delteparin sodium indicating the actual consumption of all raw materials consumed for getting the API used in the Delteparin sodium injections.

iv) Copies of batch log sheets for last 5 consecutive batches indicating actual consumption of 16 raw materials applied for import in all applications against export of Low Molecular weight Heparin-Delteparin sodium injections in pre-filled syringes.

The information sought vide item No. 2 and 3 above may be certified by production in-charge of manufacturing unit of the firm.

The case was deferred for 18.03.2015

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Case No.:12/20/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
HQ File :01/82/050/00998/AM14/	RLA File :09/24/040/00061/AM14/	Lic.No/Date:0910056108 23.05.2013	Defer Date: 18.03.2015

28

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/75/2014-PI(Norms) dated 18.02.2015, It was decided to remind the firm to furnish the following information:

i) Literature reference about conversion of IUs to weight of various Low Molecular Weight Heparins i.e. Nadroparin, Enoxaprin and Delteparin sodium.

ii) Consumption data for all raw materials used in the production of Low Molecular weightHeparin-Delteperin Sodium Injections, duly certified from Central Excise authorities for the year 2012-13, 2013-14 and april to December 2014.

iii) Copies of batch log sheets for the last 5 consecutive batches for conversion of Heparin Powder into Delteparin sodium indicating the actual consumption of all raw materials consumed for getting the API used in the Delteparin sodium injections.

iv) Copies of batch log sheets for last 5 consecutive batches indicating actual consumption of 16 raw materials applied for import in all applications against export of Low Molecular weight Heparin-Delteparin sodium injections in pre-filled syringes.

The information sought vide Item No. 2 and 3 above may be certified by production in-charge of manufacturing unit of the firm.

The case was deferred for 18.03.2015

Case No.:207/10/82-ALC4/2013	Party Name:CHIRAG ENTERPRISE	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Approved**
HQ File :01/82/050/00390/AM14/	RLA File :24/24/040/00008/AM14/	Lic.No/Date:2410038996 27.05.2013	Defer Date:

29

Decision : In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their U.O No. 46011/1/2007-PC- II dated 06.08.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
REGENERATED METHYL METHACRYLATE MONOMER (Purity equal or greater than 99%)	1 kg	1.	BLACK REGENERATED METHYL METHACRYLATE MONOMER (Purity not more than 90%)	1.30 kg

RA may take appropriate action as per the decision of Norms Committee.

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30	**Case No.:71/10/82-ALC4/2013**	Party Name:SCOTT-EDIL PHARMACIA LTD.,	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Approved**
	HQ File :01/82/050/00254/AM14/	RLA File :22/24/040/00016/AM14/	Lic.No/Date:2210013890 28.05.2013	Defer Date:

Decision : In the light of earlier decision taken by NC in its14/82 meeting dated 22.12.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg/kg
Cefalexin Capsule BP 500mg (each hard gelatin capsule contain: Cefalexin Monohydrate BP equivalent to Anhydrous Cefalexin 500mg) packed in 40000 Boxes	Numbers	1.	Cefalexin Monohydrate IP	500 mg/500 mg capsule

RA may take appropriate action as per the decision of Norms Committee.

31	**Case No.:133/14/82-ALC4/2013**	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Reject**
	HQ File :01/82/050/00718/AM14/	RLA File :03/94/040/00537/AM13/	Lic.No/Date:0310736138 30.05.2013	Defer Date:

Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.

32	**Case No.:40/12/82-ALC4/2013**	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Approved**
	HQ File :01/82/050/00464/AM14/	RLA File :09/24/040/00113/AM14/	Lic.No/Date:0910056355 17.06.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/678/2014-PI(Norms) dated 22.01.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
3-Isobutyl Glutaric Acid [CMH Diacid]	1 kg	1.	Isovelaraldehyde	0.6068
		2.	Ethyl Cyanoacetate	0.7814
		3.	Diethyl Malonate	0.9784

RA may take appropriate action as per the decision of Norms Committee.

33	**Case No.:22/12/82-ALC4/2013**	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**

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HQ File :01/82/050/00446/AM14/	RLA File :03/94/040/00197/AM14/	Lic.No/Date:0310738404 20.06.2013	Defer Date: 18.03.2015

Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Chemicals and Petrochemicals.

	Case No.:64/13/82-ALC4/2013	Party Name:EAGLE CHEMICAL WORKS	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Rejected**
34	HQ File :01/82/050/00540/AM14/	RLA File :03/94/040/00019/AM14/	Lic.No/Date:0310740489 05.07.2013	Defer Date:

Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.

	Case No.:28/13/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Rejected**
35	HQ File :01/82/050/00504/AM14/	RLA File :05/24/040/00114/AM14/	Lic.No/Date:0510360180 18.07.2013	Defer Date:

Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.

	Case No.:46/14/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Approved**
	HQ File :01/82/050/00631/AM14/	RLA File :09/24/040/00185/AM14/	Lic.No/Date:0910056909 25.07.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/362/2014-PI(Norms) dated 22.01.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

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Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
Milnacipran Hydrochloride	1 kg	1.	2-Oxo-1-Phenyl-3-Oxabicyclo[3,1,0] Hexane	1.99
		2.	Methylene Dichloride	15.75
		3.	Imidazole	0.36
		4.	Methanol	2.40
		5.	Dimethyl Formamide	2.44
		6.	Activated Carbon	0.05

RA may take appropriate action as per the decision of Norms Committee.

37	**Case No.:43/12/82-ALC4/2013**	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Rejected**
	HQ File	RLA File	Lic.No/Date:5210040038	Defer Date:

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	:01/82/050/00467/AM14/	:52/24/040/00015/AM14/	30.07.2013	
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

38	**Case No.:10/17/85-ALC3/2013**	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Rejected**
	HQ File :01/85/050/00113/AM14/	RLA File :07/24/040/00150/AM14/	Lic.No/Date:0710097664 22.08.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

39	**Case No.:47/14/82-ALC4/2013**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00632/AM14/	RLA File :09/24/040/00251/AM14/	Lic.No/Date:0910057280 22.08.2013	Defer Date: 18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Chemicals and Petrochemicals.			

40	**Case No.:116/14/82-ALC4/2013**	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Rejected**
	HQ File :01/82/050/00701/AM14/	RLA File :03/95/040/00215/AM14/	Lic.No/Date:0310747079 27.08.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

41	**Case No.:53/14/82-ALC4/2013**	Party Name:STERILE INDIA PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Rejected**
	HQ File :01/82/050/00638/AM14/	RLA File :05/24/040/00203/AM14/	Lic.No/Date:0510364653 05.09.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

42	**Case No.:2/12/82-ALC4/2013**	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Rejected**
	HQ File :01/82/050/00426/AM14/	RLA File :13/24/040/00022/AM14/	Lic.No/Date:1310044274 09.09.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

43	**Case No.:56/14/82-ALC4/2013**	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Rejected**
	HQ File	RLA File	Lic.No/Date:1310044273	Defer Date:

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	:01/82/050/00641/AM14/	:13/24/040/00021/AM14/	09.09.2013	
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

	Case No.:63/17/82-ALC4/2013	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
44	HQ File :01/82/050/00925/AM14/	RLA File :09/24/040/00261/AM14/	Lic.No/Date:0910057546 13.09.2013	Defer Date: 18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.			

	Case No.:35/15/82-ALC4/2013	Party Name:KOPRAN LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Approved**
	HQ File :01/82/050/00797/AM14/	RLA File :03/94/040/00472/AM14/	Lic.No/Date:0310749439 13.09.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/430/2014-PI(Norms) dated February 2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

45

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
Pregabalin	1 kg	1.	Isovaleraldehyde	5.05
		2.	Diethyl Malonate	8.14
		3.	Acetyl Chloride	10.60
		4.	Ethyl Cyanoacetate	6.02

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:21/19/82-ALC4/2013	Party Name:GOPALDAS VISRAM & CO.LTD.	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Rejected**
46	HQ File :01/82/050/00966/AM14/	RLA File :03/94/040/00502/AM14/	Lic.No/Date:0310751325 26.09.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

	Case No.:46/17/82-ALC4/2013	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Rejected**
47	HQ File :01/82/050/00908/AM14/	RLA File :09/24/040/00288/AM14/	Lic.No/Date:0910057784 01.10.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

48	**Case No.:48/17/82-**	Party Name:INCHEM	Meet No/Date:16/82-	**Status:Rejected**

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	ALC4/2013	LABORATORIES PRIVATE LIMITED	ALC4/2014 23.01.2015	
	HQ File :01/82/050/00910/AM14/	RLA File :09/24/040/00287/AM14/	Lic.No/Date:0910057785 01.10.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

	Case No.:26/17/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Rejected**
49	HQ File :01/82/050/00888/AM14/	RLA File :09/24/040/00302/AM14/	Lic.No/Date:0910057816 04.10.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

	Case No.:37/17/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Rejected**
50	HQ File :01/82/050/00899/AM14/	RLA File :09/24/040/00316/AM14/	Lic.No/Date:0910057908 11.10.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

	Case No.:17/4/82-ALC4/2014	Party Name:NAPROD LIFE SCIENCES PVT. LTD.	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Rejected**
51	HQ File :01/82/050/00265/AM15/	RLA File :03/95/040/00563/AM14/	Lic.No/Date:0310754049 17.10.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

	Case No.:17/24/82-ALC4/2013	Party Name:EYTAN LABS LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Rejected**
52	HQ File :01/82/050/01216/AM14/	RLA File :09/24/040/00355/AM14/	Lic.No/Date:0910057998 24.10.2013	Defer Date:
	Decision : It was decided to reject the case as the item of export and import are same and potency is within range specified.			

	Case No.:48/4/82-ALC4/2014	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Approved**
53	HQ File :01/82/050/00296/AM15/	RLA File :03/95/040/00571/AM14/	Lic.No/Date:0310755274 24.10.2013	Defer Date:
	Decision : IN the light of earlier decision taken by NC in its 11/82 meeting dated 05.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

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Directorate General of Foreign Trade
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Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg
AMODIAQUINE HYDROCHLORIDE (HCL)	1 kg	1.	ETHOXY METHYLENE MALONIC ACID ESTER (EMME)	0.90
		2.	PARACETAMOL	0.55

RA may take appropriate action as per the decision of Norms Committee.

54	**Case No.:138/23/82-ALC4/2013**	Party Name:MIDAS CARE PHARMACEUTICALS PVT LTD	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Rejected**
	HQ File :01/82/050/01185/AM14/	RLA File :03/95/040/00599/AM14/	Lic.No/Date:0310755504 25.10.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

55	**Case No.:3/24/82-ALC4/2013**	Party Name:SANZYME LTD	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01202/AM14/	RLA File :09/24/040/00295/AM14/	Lic.No/Date:0910058014 25.10.2013	Defer Date: 18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Biotechnology.			

56	**Case No.:36/19/82-ALC4/2013**	Party Name:SOHAM ORGANICS PVT LTD	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Rejected**
	HQ File :01/82/050/00981/AM14/	RLA File :31/83/040/00124/AM14/	Lic.No/Date:3110060943 29.10.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

57	**Case No.:78/23/82-ALC4/2013**	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Rejected**
	HQ File :01/82/050/01125/AM14/	RLA File :52/24/040/00031/AM14/	Lic.No/Date:5210040368 31.10.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

58	**Case No.:26/24/82-ALC4/2013**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01225/AM14/	RLA File :09/24/040/00392/AM14/	Lic.No/Date:0910058221 13.11.2013	Defer Date:23.01.2015
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/221/2014-PI(Norms) dated 18.02.2015, It was decided to call from the firm			

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following information:

i) Consumption data of 16 raw materials used in manufacturing of Enoxaprin Sodium Injections pre-filled Syringes duly certified by Central Excise Authority for the year 2012-13, 2013-14 and April to December 2014.

ii) Copies of batch log sheets for the last 5 consecutive batches for conversion of Heparin Powder into Enoxaprin Sodium indicating the actual consumption of all raw materials consumed for getting the API used in the Enoxaprin Sodium injections.

iii) Copies of batch log sheets for last 5 consecutive batches indicating actual consumption of 16 raw materials applied for import in all applications against export of Enoxaprin SodiumInjections in pre-filled syringes.

The information sought vide Item No. 2 and 3 above may be certified by production in-charge of manufacturing unit of the firm.

The case was deferred for 18.03.2015

59	**Case No.:28/24/82-ALC4/2013**	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01227/AM14/	RLA File :09/24/040/00396/AM14/	Lic.No/Date:0910058239 18.11.2013	Defer Date: 18.03.2015

Decision : was decided to call from the firm following information:

(a) Certificate of Analysis from Foreign supplier for the relevant consignment of imported crude product.

(b) COA of Export product as per shipping Bill/Purchase Order.

The case is deferred for 18.03.2015

60	**Case No.:140/23/82-ALC4/2013**	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01187/AM14/	RLA File :03/95/040/00495/AM14/	Lic.No/Date:0310758627 21.11.2013	Defer Date: 18.03.2015

Decision : It was decided to defer the case for 18.03.2015 for comments of Department of C&PC.

61	**Case No.:101/23/82-ALC4/2013**	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Rejected**
	HQ File :01/82/050/01148/AM14/	RLA File :07/24/040/00269/AM14/	Lic.No/Date:0710099923 25.11.2013	Defer Date:

Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.

62	**Case No.:20/24/82-ALC4/2013**	Party Name:GLANDPHARMA LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Defferedand Re-indexed**
	HQ File :01/82/050/01219/AM14/	RLA File :09/24/040/00405/AM14/	Lic.No/Date:0910058310 25.11.2013	Defer Date: 18.03.2015

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/221/2014-PI(Norms) dated 18.02.2015, it was decided to call from the firm

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following information:

i) Consumption data of 16 raw materials used in manufacturing of Enoxaprin Sodium Injections pre-filled Syringes duly certified by Central Excise Authority for the year 2012-13, 2013-14 and April to December 2014.

ii) Copies of batch log sheets for the last 5 consecutive batches for conversion of Heparin Powder into Enoxaprin Sodium indicating the actual consumption of all raw materials consumed for getting the API used in the Enoxaprin Sodium injections.

iii) Copies of batch log sheets for last 5 consecutive batches indicating actual consumption of 16 raw materials applied for import in all applications against export of Enoxaprin Sodium Injections in pre-filled syringes.

The information sought vide Item No. 2 and 3 above may be certified by production in-charge of manufacturing unit of the firm.

The case was deferred for 18.03.2015

	Case No.:104/23/82-ALC4/2013	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
63	HQ File :01/82/050/01151/AM14/	RLA File :05/24/040/00201/AM14/	Lic.No/Date:0510372321 29.11.2013	Defer Date: 18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of C&PC.			

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64	**Case No.:112/23/82-ALC4/2013**	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Approved**
	HQ File :01/82/050/01159/AM14/	RLA File :08/24/040/00387/AM14/	Lic.No/Date:0810126887 04.12.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/176/2014-PI(Norms) dated 22.01.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product Duloxetine Delayed Release Capsules USP 20mg

[A] Norms for 1 kg Duloxetine hcl

S. No.	Import Item	Norms for 1 kg Duloxetine hcl. (Qty. in kg/kg)
1.	1-Fluoro Naphthalene	2.68
2.	2-Acetyl Thiophene	3.286
3.	Acetone	3.66
4.	Di Benzoyl-L-Tartaric Acid Monohydrate	1.43
5.	Dimethyl Sulphoxide	3.464
6.	IPA (Iso Propyl Alcohol)	3.205
7.	Dichloromethane/Methylene Chloride	4.01

[B]Norms allowed for 1 No. Capsule

S. No.	Import Item	Norms allowed for 1No.Capsule (Qty in mg).		
		20mg	**30mg**	**60mg**
1.	Duloxetine Hcl	22.9	34.35	68.70
2.	Dehydrated Alcohol USP(Ethanol 99.2%)	59.48	89.216	178.432
3.	Hypromellose 15 CPS USP	18.133	27.20	54.40
4.	Suger Spheres NF (Pharm-A)	53.333	80.0	160.0
5.	Hypromellose Phthalate NF	7.30	10.95	21.90
6.	Packing Materials	Relevant, As packing policy.		

RA may take appropriate action as per the decision of Norms Committee.

65	**Case No.:18/23/82-ALC4/2013**	Party Name:NAPROD LIFE SCIENCES PVT. LTD.	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Rejected**
	HQ File :01/82/050/01065/AM14/	RLA File :03/95/040/00712/AM14/	Lic.No/Date:0310760768 05.12.2013	Defer Date:

Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.

66	**Case No.:146/23/82-ALC4/2013**	Party Name:CHIRAG ENTERPRISE	Meet No/Date:16/82-ALC4/2014	**Status: Approved**

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		23.01.2015	
HQ File :01/82/050/01193/AM14/	RLA File :24/24/040/00022/AM14/	Lic.No/Date:2410040396 06.12.2013	Defer Date:

Decision : In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their U.O No. 46011/1/2007-PC- II dated 06.08.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
REGENERATED METHYL METHACRYLATE MONOMER (Purity equal or greater than 99%)	1 kg	1.	BLACK REGENERATED METHYL METHACRYLATE MONOMER (Purity not more than 90%)	1.30 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:47/4/82-ALC4/2014	Party Name:VISION DRUGS PVT LTD	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Approved**
HQ File :01/82/050/00295/AM15/	RLA File :09/24/040/00433/AM14/	Lic.No/Date:0910058477 06.12.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/413/2014-PI(Norms) dated 28.01.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

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Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
4-Bromobutyl-(3,4-Dimethoxy Benzoate	1 kg	1.	Veratiric Acid	0.62
		3.	1,4-Di Bromo Butane	0.80

RA may take appropriate action as per the decision of Norms Committee.

Case No.:141/3/82-ALC4/2014	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Approved**
HQ File :01/82/050/00145/AM15/	RLA File :09/24/040/00418/AM14/	Lic.No/Date:0910058567 12.12.2013	Defer Date:

68 **Decision :** In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/360/2014-PI(Norms) dated 22.01.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg

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Cefixime	1 kg	1.	7-Phenylacetamideo-3-Chloromethyl Cephalosporonic Acid Para Methoxybenzyl Ester (GCLE)	1.50
		2.	Triphenyl Phosphine	0.82
		3.	Activated Carbon	0.05
		4.	Dimethyl Formamide	2.80
		5.	Methylene Chloride	10.00
		6.	Mica Ester	0.82

RA may take appropriate action as per the decision of Norms Committee.

69	**Case No.:9/23/82-ALC4/2013**	Party Name:NAWAL PRAKASH AVIKEM PVT.LTD.,	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Rejected**
	HQ File :01/82/050/01056/AM14/	RLA File :03/95/040/00434/AM14/	Lic.No/Date:0310761637 12.12.2013	Defer Date:

Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.

70	**Case No.:115/23/82-ALC4/2013**	Party Name:ALCHEM INTERNATIONAL LTD.	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Rejected**
	HQ File :01/82/050/01162/AM14/	RLA File :05/23/040/00365/AM14/	Lic.No/Date:0510373480 13.12.2013	Defer Date:

Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.

71	**Case No.:139/3/82-ALC4/2014**	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Approved**
	HQ File :01/82/050/00143/AM15/	RLA File :09/24/040/00441/AM14/	Lic.No/Date:0910058595 13.12.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/400/2014-PI(Norms) dated 28.01.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
Norfloxacin	1 kg	1.	3-Chloro-4-Fluro Benzenamine	0.95
		2.	Ethoxy Methylene diethyl malonate	1.41

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		3.	Toluene	2.96
		4.	Dimethyl Formamide	1.21
		5.	Methanol	3.53
		6.	Anhydrous Piperazine	1.52

RA may take appropriate action as per the decision of Norms Committee.

72	**Case No.:85/23/82-ALC4/2013**	Party Name:PARENTERAL DRUGS (INDIA) LTD.,	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01132/AM14/	RLA File :56/24/040/00033/AM14/	Lic.No/Date:5610003400 20.12.2013	Defer Date: 18.03.2015

Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.

73	**Case No.:11/3/82-ALC4/2014**	Party Name:MICRO LABS LTD	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00015/AM15/	RLA File :07/24/040/00318/AM14/	Lic.No/Date:0710100791 23.12.2013	Defer Date: 18.03.2015

Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.

74	**Case No.:142/3/82-ALC4/2014**	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Approved**
	HQ File :01/82/050/00146/AM15/	RLA File :09/24/040/00439/AM14/	Lic.No/Date:0910058708 24.12.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/356/2014-PI(Norms) dated 20.01.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
(2R, 5S)-5-(4-Amino-5-fluoro-2-oxo-2H-pyrimidin-1-yl-[1,3]-oxathiolane-2-carboxylic acid, 2S-isopropyl-5R-Methyl-1R-cyclohexyl ester (FCME)	1 kg	1.	Glyoxalic Acid	0.34
		2.	Cyclohexane	1.227
		3.	2,5-Dihydroxy-1,4-diathiane	0.28
		4.	5-Flurocytosine	0.531

RA may take appropriate action as per the decision of Norms Committee.

75	**Case No.:38/4/82-ALC4/2014**	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Approved**

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	HQ File :01/82/050/00286/AM15/	RLA File :03/94/040/00796/AM14/	Lic.No/Date:0310763559 27.12.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/458/2014-PI(Norms) dated 17.02.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
Methyl Salicylate	1 kg	1.	Salicylic Acid	0.955
		2.	Methanol	0.244

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:48/23/82-ALC4/2013	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
76	HQ File :01/82/050/01095/AM14/	RLA File :03/94/040/00719/AM14/	Lic.No/Date:0310763628 30.12.2013	Defer Date: 18.03.2015

Decision : It was decided to defer the case for 12.06.2014 for comments of Department of C&PC.

	Case No.:22/3/82-ALC4/2014	Party Name:GLAND PHARMA LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
77	HQ File :01/82/050/00026/AM15/	RLA File :09/24/040/00485/AM14/	Lic.No/Date:0910058787 31.12.2013	Defer Date: 18.03.2015

Decision : It was decided to call from the firm to furnish Central Excise Data and also Batch Log Sheet for last 5 batches . The case was deferred for 18.03.2015.

	Case No.:88/3/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Rejected**
78	HQ File :01/82/050/00092/AM15/	RLA File :09/24/040/00451/AM14/	Lic.No/Date:0910058792 31.12.2013	Defer Date:

Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.

	Case No.:2/2/82-ALC4/2014	Party Name:SAFECON LIFESCIENCES	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00004/AM15/	RLA File :61/24/040/00033/AM14/	Lic.No/Date:6110001120 31.12.2013	Defer Date: 18.03.2015

79 **Decision :**In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/352/2014-PI(Norms) dated 22.01.2015, it was decided to call from the firm following information:

i) There are 22 export products. The firm is advised to link each export item with the relevant DML (Drug Manufacturing Licence)

ii) Copy of Master Batch Formula for each export product.

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iii)	Detailed working / justification for the requirement of each import item. The case was deferred for 18.03.2015.

80	**Case No.:244/3/82-ALC4/2014**	Party Name:SAFECON LIFESCIENCES	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00248/AM15/	RLA File :61/24/040/00023/AM14/	Lic.No/Date:6110001119 31.12.2013	Defer Date: 18.03.2015
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/384/2014-PI(Norms) dated 28.01.2015, it was decided to call for copy of DML (Drug Manufacturing Licence) from the firm. The case was deferred for 18.03.2015			

81	**Case No.:55/23/82-ALC4/2013**	Party Name:SATYAJIT CHEMICALS PVT.LTD.,	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01102/AM14/	RLA File :03/95/040/00791/AM14/	Lic.No/Date:0310763764 31.12.2013	Defer Date: 18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of C&PC			

82	**Case No.:53/23/82-ALC4/2013**	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01100/AM14/	RLA File :03/94/040/00744/AM14/	Lic.No/Date:0310764365 02.01.2014	Defer Date: 18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of C&PC			

83	**Case No.:38/3/82-ALC4/2014**	Party Name:PARENTERAL DRUGS (INDIA) LTD.,	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Approved**
	HQ File :01/82/050/00042/AM15/	RLA File :56/24/040/00036/AM14/	Lic.No/Date:5610003472 02.01.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/402/2014-PI(Norms) dated 22.01.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed
Glucose 5% Intravenous Infusion BP 500ml (4 Export Item)	Number	1.	LDPE Granules of relevant grade	29.40gm/bottle of 500ml
		2.	Kraft Paper of relevant specifications	1374.45gm/box of 25 bottle of 500ml

RA may take appropriate action as per the decision of Norms Committee.

84	**Case No.:118/3/82-**	Party	Meet No/Date:16/82-	**Status:Approved**

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ALC4/2014	Name:PARENTERALDRUGS (INDIA) LTD.,	ALC4/2014 23.01.2015	
HQ File :01/82/050/00122/AM15/	RLA File :56/24/040/00035/AM14/	Lic.No/Date:5610003471 02.01.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/401/2014-PI(Norms) dated 28.01.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed
Ofloxacin Intravenous Infusion 100ml	Number	1.	LDPE Granules of relevant grade	13.125gm/100ml Bottle
		2.	Kraft Paper of relevant specifications	23.45gm/100ml Bottle

RA may take appropriate action as per the decision of Norms Committee.

Case No.:186/3/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
HQ File :01/82/050/00190/AM15/	RLA File :09/24/040/00484/AM14/	Lic.No/Date:0910058825 06.01.2014	Defer Date:18.03.2015

85 **Decision :** It was decided to request the firm to furnish the following technical details:
- Complete technical details as per Appendix -33 showing % Yield on molar basis.
- Requirement and recovery of solvent of each stage.
- Past Production vis-à-vis Actual consumption of inputs duly certified by Central Excise Authorities.

The case was deferred for 18.03.2015.

Case No.:180/3/82-ALC4/2014	Party Name:VISION DRUGS PVT LTD	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Approved**
HQ File :01/82/050/00184/AM15/	RLA File :09/24/040/00426/AM14/	Lic.No/Date:0910058839 07.01.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/396/2014-PI(Norms) dated 28.01.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

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Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
N-Ethyl-1-(4-Methoxy Phenoxy) Isopropylamine	1 kg	1.	Methyl-2-Chloro Propionate	0.878
		2.	Para Anasic Aldehyde	0.978
		3.	Toluene	0.155

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	4.	Methanol	0.408

RA may take appropriate action as per the decision of Norms Committee.

87	**Case No.:203/3/82-ALC4/2014**	Party Name:VINS BIOPRODUCTS LTD.,	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Rejected**
	HQ File :01/82/050/00207/AM15/	RLA File :09/24/040/00362/AM14/	Lic.No/Date:0910058863 08.01.2014	Defer Date:

Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.

88	**Case No.:200/3/82-ALC4/2014**	Party Name:WEXFORD LABORATORIES P LTD	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Approved**
	HQ File :01/82/050/00204/AM15/	RLA File :07/24/040/00333/AM14/	Lic.No/Date:0710101186 08.01.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/391/2014-PI(Norms) dated 28.01.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed
Vancomycin Hydrochloride for injection USP 500mg	Number	1.	VancomycinHcl	538.26mg/500mg vial

RA may take appropriate action as per the decision of Norms Committee.

89	**Case No.:196/3/82-ALC4/2014**	Party Name:ARUDAA VIS LABS PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00200/AM15/	RLA File :04/24/040/00219/AM14/	Lic.No/Date:0410154292 15.01.2014	Defer Date: 18.03.2015

Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.

90	**Case No.:40/4/82-ALC4/2014**	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00288/AM15/	RLA File :03/95/040/00805/AM14/	Lic.No/Date:0310766431 16.01.2014	Defer Date: 18.03.2015

Decision : It was decided to defer the case for 18.03.2015 for comments of Department of C&PC

91	**Case No.:202/3/82-ALC4/2014**	Party Name:PARENTERAL DRUGS (INDIA) LTD.,	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Approved**
	HQ File :01/82/050/00206/AM15/	RLA File :56/24/040/00041/AM14/	Lic.No/Date:5610003580 16.01.2014	Defer Date:

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Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/374/2014-PI(Norms) dated 20.01.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed
Sterilized Water for Injection B.P. 5ml.	Number	1.	Relevant Polyethylene Granules	1.89gm/5ml Bottle

RA may take appropriate action as per the decision of Norms Committee.

92	**Case No.:103/3/82-ALC4/2014**	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00107/AM15/	RLA File :03/94/040/00942/AM14/	Lic.No/Date:0310767119 21.01.2014	Defer Date: 18.03.2015
	Decision : It was decided to call from the firm following technical details: 1. COA for foreign supplier indicating Potency of Nystatin imported under present A.A 2. Detailed calculation of arriving at the quantity of API applied. The case was deferred for 18.03.2015.			

93	**Case No.:12/21/82-ALC4/2013**	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01042/AM14/	RLA File :22/21/040/00096/AM14/	Lic.No/Date:2210014544 23.01.2014	Defer Date: 18.03.2015
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 18.03.2015			

94	**Case No.:187/3/82-ALC4/2014**	Party Name:ALCHEM INTERNATIONAL LTD.	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00191/AM15/	RLA File :05/23/040/00413/AM14/	Lic.No/Date:0510376990 24.01.2014	Defer Date: 18.03.2015
	Decision : In the light of written comments received from Depasrtment of Pharmaceuticals vide their OM No. 35011/392/2014-PI(Norms) dated 28.01.2015, it was decided to call from the firm following information: (a) % content of Tabersonine in the imported seeds and its % recovery in each step. (b) Content of other bye-products in the seeds, their % recovery and value. (c) Copy of technical literature in support of (a) and (b). (d) Past production of Vinpocetinevis-a-vis Actual consumption of imported seeds for last 3 years duly certified by Central Excise Authorities. The case is deferred for 18.03.2015.			

95	**Case No.:108/3/82-ALC4/2014**	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2014	**Status:Deffered and Re-indexed**

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Dy. Director Gene... ign Trade
विदेश व्यापार म... शालय
Directorate General of ... ign Trade
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			23.01.2015	
	HQ File :01/82/050/00112/AM15/	RLA File :03/94/040/00908/AM14/	Lic.No/Date:0310767733 24.01.2014	Defer Date: 18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of C&PC.			

	Case No.:44/4/82-ALC4/2014	Party Name:CATAPHARMA CHEMICALS PVT. LTD.,	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
96	HQ File :01/82/050/00292/AM15/	RLA File :31/83/040/00199/AM14/	Lic.No/Date:3110062387 30.01.2014	Defer Date: 18.03.2015
	Decision : Reply received and sent to Department of Pharmaceuticalsfor their comments. Thecase was deferred for 18.03.2015.			

	Case No.:177/3/82-ALC4/2014	Party Name:INDO AMINES LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
97	HQ File :01/82/050/00181/AM15/	RLA File :03/94/040/00958/AM14/	Lic.No/Date:0310768616 30.01.2014	Defer Date: 18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.			

	Case No.:223/3/82-ALC4/2014	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: approved**
	HQ File :01/82/050/00227/AM15/	RLA File :03/95/040/00867/AM14/	Lic.No/Date:0310768632 30.01.2014	Defer Date:

98

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/386/2014-PI(Norms) dated 22.01.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed
Uroscan-76(Diatrizoate Sodium and DiatrizoateMeglumine Injection USP 760 mg/ml)	Vials	1.	Diatrizoic Acid	31.358gm/50ml vial

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:165/3/82-ALC4/2014	Party Name:MANGALAM ORGANICS LIMITED.	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
99	HQ File :01/82/050/00169/AM15/	RLA File :03/94/040/00448/AM14/	Lic.No/Date:0310768928 03.02.2014	Defer Date: 18.03.2015
	Decision : It was decided to again send a copy of application to Department of Pharmaceuticals. for their comments. The case was deferred for 18.03.2015.			

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100	**Case No.:111/3/82-ALC4/2014**	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Approved**
	HQ File :01/82/050/00115/AM15/	RLA File :09/24/040/00509/AM14/	Lic.No/Date:0910059150 03.02.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/356/2014-PI(Norms) dated 20.01.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
(2R, 5S)-5-(4-Amino-5-fluoro-2-oxo-2H-pyrimidin-1-yl-[1,3]-oxathiolane-2-carboxylic acid, 2S-isopropyl-5R-Methyl-1R-cyclohexyl ester (FCME)	1 kg	1.	Glyoxalic Acid	0.34
		2.	Cyclohexane	1.227
		3.	2,5-Dihydroxy-1,4-diathiane	0.28
		4.	5-Flurocytosine	0.531

RA may take appropriate action as per the decision of Norms Committee.

101	**Case No.:149/3/82-ALC4/2014**	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00153/AM15/	RLA File :05/24/040/00420/AM14/	Lic.No/Date:0510378413 05.02.2014	Defer Date: 18.03.2015

Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.

102	**Case No.:150/3/82-ALC4/2014**	Party Name:MACLEODS PHARMACEUTICALS LTD.	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00154/AM15/	RLA File :03/95/040/00879/AM14/	Lic.No/Date:0310769509 06.02.2014	Defer Date: 18.03.2015

Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.

103	**Case No.:8/3/82-ALC4/2014**	Party Name:ALEKHYA DRUGS PVT LTD.	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Approved**
	HQ File :01/82/050/00012/AM15/	RLA File :09/24/040/00548/AM14/	Lic.No/Date:0910059218 07.02.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/372/2014-PI(Norms) dated 22.01.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed

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				kg/kg
MoxifloxacinHcl	1 kg	1.	Pyridine-2,3-dicarboxylic acid	2.162
		2.	1-Cyclopropyl-6,7-difluoro-1,4-dihydro-8-methoxy-4-oxo-3-quinolinecarboxylic acid ethyl ester	1.51

RA may take appropriate action as per the decision of Norms Committee.

104

Case No.:10/3/82-ALC4/2014	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Approved**
HQ File :01/82/050/00014/AM15/	RLA File :09/24/040/00534/AM14/	Lic.No/Date:0910059227 07.02.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/398/2014-PI(Norms) dated 28.01.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
(Amlo-V) 2-[(2-Amino-Ethoxy) methyl] 4-(2-Chlorophenyl)-6 Methyl 1-4-Dihydro-Pyridine-3,5-Dicarboxylic Acid	1 kg	1.	Ethyl 4-Chloro Aceto Acetate	0.993
		2.	Ortho ChloroBenzaldehyde	0.775
		3.	Mono Ethanol Amine	0.356
		4.	Methanol	0.51
		5.	Acetic Acid	4.30
		6.	Isopropyl Alcohol	2.30

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:59/3/82-ALC4/2014	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Approved**
HQ File :01/82/050/00063/AM15/	RLA File :09/24/040/00551/AM14/	Lic.No/Date:0910059222 07.02.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/371/2014-PI(Norms) dated 22.01.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
Phthalimido Amlodipine	1 kg	1.	Ethyl-4-Chloro Aceto Acetate	0.758
		2.	Ortho ChloroBenzaldehyde	0.592

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		3.	Mono Ethanol Amine	0.272
		4.	Methanol	0.156
		5.	Acetic Acid	3.535

It was also decided to revise SION A-2614 which can be withdrawn and fresh Production-Consumption data duly certified by Central Excise Authorities may be called from Industry through Pharmexil.

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:21/4/82-ALC4/2014	Party Name:KREATIVE ORGANICS (P) LTD.,	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Approved**
	HQ File :01/82/050/00269/AM15/	RLA File :09/24/040/00577/AM14/	Lic.No/Date:0910059237 11.02.2014	Defer Date:

106

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/444/2014-PI(Norms) dated 06.02.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
GLIPIZIDE	1 kg	1.	5-Methyl Pyrazine-2-Carboxylic Acid	0.44
		2.	4-2-Amino Ethyl Benzene Sulfonamide	0.64
		3.	CyclohexylIsocyanate	0.97

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:48/3/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Approved**
	HQ File :01/82/050/00052/AM15/	RLA File :09/24/040/00582/AM14/	Lic.No/Date:0910059263 12.02.2014	Defer Date:

107

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/379/2014-PI(Norms) dated 22.01.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
Line 1 (R)-3-(3-Fluoro-4 Morpholinophenyl) 5-(Hydroxymethyl) Oxazolidin-2-One	1 kg	1.	3,4-Difluoronitrobenzene	1.00
		2.	Sodium Carbonate	0.80
		3.	Ammonium Chloride Solution	1.324
		4.	Sodium Bi-carbonate	0.90

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		5.	Lithium Tert-Butoxide	1.0298
		6.	Dimethyl Formamide	0.85
		7.	Tetra Hydro Furan	1.70
		8.	Methanol	0.785
		9.	n-Hexane	5.74
		10.	R-Glycidyl butyrate	0.964

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:166/3/82-ALC4/2014	Party Name:VIJAY PERFUMES PVT.LTD.	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Approved**
	HQ File :01/82/050/00170/AM15/	RLA File :03/95/040/00916/AM14/	Lic.No/Date:0310770668 18.02.2014	Defer Date:

108 **Decision :** In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/355/2014-PI(Norms) dated 28.01.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
N-Methyl Benzothiazene Methyl Ester	1 kg	1.	Sodium Saccarine BP/USP/IP	1.29
		2.	Dimethyl Formamide	0.50
		3.	Sodium Metal	0.337
		4.	Methyl Alcohol	1.55
		5.	Acetone	0.645
		6.	Xylene	0.645
		7.	Methyl Chloro Acetate	0.98

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:65/3/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Approved**
	HQ File :01/82/050/00069/AM15/	RLA File :09/24/040/00595/AM14/	Lic.No/Date:0910059337 19.02.2014	Defer Date:

109 **Decision :** In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/394/2014-PI(Norms) dated 28.01.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
Finasteride	1 kg	1.	3-Oxo-4-Aza-5-Alpha-Androstane-17-Beta Carboxylic Acid	1.90

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		2.	Di Isopropyl Ether	10.17
		3.	Bis(TrimethylSilyl)-TrifluoroAcetamide	1.47
		4.	2,3-Dichloro-5,6-Dicyano Benzoquinone	0.86

RA may take appropriate action as per the decision of Norms Committee.

110	**Case No.:86/3/82-ALC4/2014**	Party Name:AKZO NOBEL INDIA LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00090/AM15/	RLA File :02/24/040/00197/AM14/	Lic.No/Date:0210200380 21.02.2014	Defer Date: 18.03.2015

Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.

111	**Case No.:132/3/82-ALC4/2014**	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Approved**
	HQ File :01/82/050/00136/AM15/	RLA File :22/24/040/00088/AM14/	Lic.No/Date:2210014635 26.02.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/387/2014-PI(Norms) dated 22.01.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed
Vincristine Sulphate Injection USP	Number	1.	Vincristine Sulphate	1.10mg/1ml vial And 2.20mg/2ml vial

RA may take appropriate action as per the decision of Norms Committee.

112	**Case No.:34/4/82-ALC4/2014**	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00282/AM15/	RLA File :05/24/040/00455/AM14/	Lic.No/Date:0510380668 03.03.2014	Defer Date:18.03.2015

Decision : It was decided to send a copy of application to Department of Pharmaceuticals for their comments and deferred the case for 18.03.2015.

113	**Case No.:46/6/82-ALC4/2014**	Party Name:NAPROD LIFE SCIENCES PVT. LTD.	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00448/AM15/	RLA File :03/95/040/00986/AM14/	Lic.No/Date:0310772962 04.03.2014	Defer Date:18.03.2015

Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.

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114	**Case No.:33/6/82-ALC4/2014**	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Approved**
	HQ File :01/82/050/00435/AM15/	RLA File :03/94/040/00993/AM14/	Lic.No/Date:0310773117 05.03.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/518/2014-PI(Norms) dated 20.02.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed
LATANOPROST OPHTHALMIC SOLUTION	Number	1.	LATANOPROST Bulk drug	0.1275 mg per 2.5 ml bottle

RA may take appropriate action as per the decision of Norms Committee.

115	**Case No.:34/6/82-ALC4/2014**	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00436/AM15/	RLA File :03/94/040/00973/AM14/	Lic.No/Date:0310773112 05.03.2014	Defer Date:18.03.2015

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/460/2014-PI(Norms) dated 02.02.2015, it was decided to call from the firm a copy of valid Drug Manufacturing Licence (DML) for both of the export products. The case was deferred for 18.03.2015.

116	**Case No.:32/6/82-ALC4/2014**	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Approved**
	HQ File :01/82/050/00434/AM15/	RLA File :03/94/040/01104/AM14/	Lic.No/Date:0310774050 11.03.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/520/2014-PI(Norms) dated 20.02.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed
CIPROFIBRATE TABLETS 100 MG	Number	1.	CIPROFIBRATE	102 mg per tablet

RA may take appropriate action as per the decision of Norms Committee.

117	**Case No.:30/3/82-ALC4/2014**	Party Name:BELCO PHARMA	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00034/AM15/	RLA File :05/23/040/00479/AM14/	Lic.No/Date:0510381658 12.03.2014	Defer Date:18.03.2015

Decision : It was decided to send a copy of application to Department of Pharmaceuticals for their comments and deferred the case for 18.03.2015.

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

118	**Case No.:11/9/82-ALC4/2014**	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Approved**
	HQ File :01/82/050/00808/AM15/	RLA File :09/24/040/00618/AM14/	Lic.No/Date:0910059558 13.03.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/678/2014-PI(Norms) dated 20.01.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
3-Isobutyl Glutaric Acid [CMH Diacid]	1 kg	1.	Isovelaraldehyde	0.6068
		2.	Ethyl Cyanoacetate	0.7814
		3.	Diethyl Malonate	0.9784

RA may take appropriate action as per the decision of Norms Committee.

119	**Case No.:56/4/82-ALC4/2014**	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00304/AM15/	RLA File :22/24/040/00102/AM14/	Lic.No/Date:2210014691 14.03.2014	Defer Date:18.03.2015

Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.

120	**Case No.:57/4/82-ALC4/2014**	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00305/AM15/	RLA File :22/24/040/00103/AM14/	Lic.No/Date:2210014692 14.03.2014	Defer Date:18.03.2015

Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.

121	**Case No.:58/4/82-ALC4/2014**	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00306/AM15/	RLA File :22/24/040/00100/AM14/	Lic.No/Date:2210014694 14.03.2014	Defer Date:18.03.2015

Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.

122	**Case No.:42/4/82-ALC4/2014**	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00290/AM15/	RLA File :05/24/040/00480/AM14/	Lic.No/Date:0510382032 18.03.2014	Defer Date:18.03.2015

Decision : Reply received from the firm and sent to department of Pharmaceuticals . The case was deferred for 18.03.2015

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Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

123	**Case No.:43/24/82-ALC4/2013**	Party Name:THINQ PHARMA-CRO LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Rejected**
	HQ File :01/82/050/01242/AM14/	RLA File :03/95/040/00987/AM14/	Lic.No/Date:0310774773 18.03.2014	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders			

124	**Case No.:124/6/82-ALC4/2014**	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00526/AM15/	RLA File :05/24/040/00467/AM14/	Lic.No/Date:0510382042 18.03.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.			

125	**Case No.:15/6/82-ALC4/2014**	Party Name:KOPRAN LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Approved**
	HQ File :01/82/050/00417/AM15/	RLA File :03/94/040/01159/AM14/	Lic.No/Date:0310775957 26.03.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/430/2014-PI(Norms) dated February 2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
Pregabalin	1 kg	1.	Isovaleraldehyde	5.05
		2.	Diethyl Malonate	8.14
		3.	Acetyl Chloride	10.60
		4.	Ethyl Cyanoacetate	6.02

RA may take appropriate action as per the decision of Norms Committee.

126	**Case No.:116/6/82-ALC4/2014**	Party Name:PARENTERAL DRUGS (INDIA) LTD.,	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Approved**
	HQ File :01/82/050/00518/AM15/	RLA File :56/24/040/00053/AM14/	Lic.No/Date:5610003946 26.03.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/526/2014-PI(Norms) dated 25.02.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed

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Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Water For Injections in 5ML vials	1 kg	1.	Polyethylene Granules	1.89 gm /5 ml vials

RA may take appropriate action as per the decision of Norms Committee.

127	**Case No.:127/6/82-ALC4/2014**	Party Name:CATAPHARMA CHEMICALS PVT. LTD.,	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00529/AM15/	RLA File :31/83/040/00232/AM14/	Lic.No/Date:3110063312 28.03.2014	Defer Date:18.03.2015

Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.

128	**Case No.:60/6/82-ALC4/2014**	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00462/AM15/	RLA File :03/95/040/01035/AM14/	Lic.No/Date:0310776326 28.03.2014	Defer Date:18.03.2015

Decision : Reply received from the firm and sent to Department of Pharmaceuticals. The case was deferred for 18.03.2015.

129	**Case No.:83/5/82-ALC4/2014**	Party Name:VEGESNA LABORATORIES PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Approved**
	HQ File :01/82/050/00400/AM15/	RLA File :09/24/040/00666/AM14/	Lic.No/Date:0910059688 01.04.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/481/2014-PI(Norms) dated 26.02.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
N-Methyl-4-(3,4-Dichloro Phenyl)-1,2,3,4-Tetrahydro -1- Naphthalene Imine (OR) 4-(3,4-Dichloro Phenyl)-3,4-Dihydro-N-Methyl-1-(2H) Naphthalene Imine (OR) TETRALONE IMINE	1 kg	1.	Alpha Naphthol	0.783
		2.	Ortho Dichloro Benzene	0.966
		3.	Methanol	0.80
		4.	Tolune	0.545

It was also decided to revise SION A-2614 which can be withdrawn and fresh Production-Consumption data duly certified by Central Excise Authorities may be called from Industry through Pharmexil.

RA may take appropriate action as per the decision of Norms Committee.

130	**Case No.:35/6/82-ALC4/2014**	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:16/82-ALC4/2014	**Status: Approved**

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Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

			23.01.2015	
	HQ File :01/82/050/00437/AM15/	RLA File :03/94/040/00914/AM14/	Lic.No/Date:0310776774 02.04.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/467/2014-PI(Norms) dated 02.02.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed
Prednisol Solution for Injection 30mg/1ml vial	Packs	1.	PREDNISOLONE SOLUTION PHOSPHATE BP	40.348 mg for 1 ml vial

RA may take appropriate action as per the decision of Norms Committee.

131	**Case No.:51/6/82-ALC4/2014**	Party Name:PERFECT INDUSTRIES PRIVATE LIMITED.	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00453/AM15/	RLA File :03/95/040/01054/AM14/	Lic.No/Date:0310776759 02.04.2014	Defer Date:23.01.2015

Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.

132	**Case No.:50/6/82-ALC4/2014**	Party Name:V& V PHARMA INDUSTRIES	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00452/AM15/	RLA File :03/95/040/01061/AM14/	Lic.No/Date:0310776760 02.04.2014	Defer Date:18.03.2015

Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.

133	**Case No.:20/6/82-ALC4/2014**	Party Name:ADISHANK CHEMICALS PVT.LTD.	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00422/AM15/	RLA File :03/94/040/01140/AM14/	Lic.No/Date:0310777786 09.04.2014	Defer Date:18.03.2015

Decision : It was decided to defer the case for 18.03.2015 for comments of Department of C&PC.

134	**Case No.:156/6/82-ALC4/2014**	Party Name:P.D. NAVKAR BIO-CHEM PVT.LTD,	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Approved**
	HQ File :01/82/050/00558/AM15/	RLA File :07/24/040/00483/AM14/	Lic.No/Date:0710103670 23.04.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/53/2014-Ch II dated 02.02.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

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उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
BENZOYL PEROXIDE POWDER MAGIC WHITENER 27 PERCENT MAGIC WHITENER 32 PERCENT,MAGIC WHITENER 34 PERCENT	1 kg	1	DI BENZOYL PEROXIDE 75 PERCENT, (ASSAY 70 TO 77 PERCENT, MOISTURE CONTENT MORE THAN 20 PERCENT).	0.417kg

RA may take appropriate action as per the decision of Norms Committee.

135	**Case No.:183/6/82-ALC4/2014**	Party Name:TIDE INDUSTRIES	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00585/AM15/	RLA File :34/24/040/00005/AM15/	Lic.No/Date:3410039854 23.04.2014	Defer Date:18.03.2015

Decision : It was decided to defer the case for 18.03.2015 for comments of Department of C&PC.

136	**Case No.:51/10/82-ALC4/2014**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Approved**
	HQ File :01/82/050/00965/AM15/	RLA File :09/24/040/00039/AM15/	Lic.No/Date:0910059887 28.04.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/138/2011-Ch II dated 12.12.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
DANTUFF-C (CLIMBAZOLE)	1 kg	1.	CHLORO ETHER KETONE or (1,CHLORO,4-CHLOROPHENOXY 3,3-DIMETHYL 2-BUTANONE)	1.110 kg
		2.	IMIDAZOLE	0.289 kg
		3.	POTASSIUM CARBONATE	0.600 kg

A may take appropriate action as per the decision of Norms Committee.

137	**Case No.:237/6/82-ALC4/2014**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00639/AM15/	RLA File :17/24/040/00002/AM15/	Lic.No/Date:1710005803 05.05.2014	Defer Date:18.03.2015

Decision : It was decided to defer the case for 18.03.2015 for comments of Department of C&PC..

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Dy. Director General of Foreign Trade
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Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

138	**Case No.:9/9/82-ALC4/2014**	Party Name:SHREE JAYA LABORATORIES PVT LTD.	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00806/AM15/	RLA File :09/24/040/00036/AM15/	Lic.No/Date:0910060006 07.05.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.			

139	**Case No.:236/6/82-ALC4/2014**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00638/AM15/	RLA File :17/24/040/00007/AM15/	Lic.No/Date:1710005806 08.05.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of C&PC.			

140	**Case No.:238/6/82-ALC4/2014**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00640/AM15/	RLA File :17/24/040/00008/AM15/	Lic.No/Date:1710005810 09.05.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of C&PC.			

141	**Case No.:88/6/82-ALC4/2014**	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00490/AM15/	RLA File :03/95/040/00033/AM15/	Lic.No/Date:0310782129 20.05.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of C&PC..			

142	**Case No.:223/6/82-ALC4/2014**	Party Name:ANUH PHARMA LTD.	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00625/AM15/	RLA File :03/94/040/00149/AM15/	Lic.No/Date:0310783471 29.05.2014	Defer Date:23.01.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.			

143	**Case No.:86/8/82-ALC4/2014**	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Approved**
	HQ File :01/82/050/00750/AM15/	RLA File :03/94/040/00160/AM15/	Lic.No/Date:0310783793 30.05.2014	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals			

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Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

vide their OM No. 35011/448/2014-PI(Norms) dated 28.01.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product Verapamil Hcl ER Tab USP

S. No.	Import Item	For Export of 1 No.Tablet		
		120mg	**180mg**	**240mg**
1.	Verapamil Hcl USP	122.4mg	183.6mg	244.8mg
2.	Sodium Alginate	105.0mg	157.5mg	210.0mg

144	**Case No.:165/6/82-ALC4/2014**	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00567/AM15/	RLA File :02/24/040/00037/AM15/	Lic.No/Date:0210203844 05.06.2014	Defer Date:15.04.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of C&PC (PC Division).			

145	**Case No.:228/6/82-ALC4/2014**	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Approved**
	HQ File :01/82/050/00630/AM15/	RLA File :22/24/040/00017/AM15/	Lic.No/Date:2210014962 05.06.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/462/2014-PI(Norms) dated 20.02.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Cefpirome Sulphate for Injection	1kg	1.	Cefpriome Sulphate Non Sterile	0.8632
		2.	Sodium Carbonate	0.17
		3.	Acetic Acid	2.27
		4.	Ethylenediamine Tetra Acetic Acid Disodium Salt Dihydrate (EDTA)	0.0019
		5.	Carbon DC	0.083
		6.	Acetone	2.295

RA may take appropriate action as per the decision of Norms Committee.

146	**Case No.:69/6/82-ALC4/2014**	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Approved**
	HQ File :01/82/050/00471/AM15/	RLA File :03/95/040/00041/AM15/	Lic.No/Date:0310784601 06.06.2014	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide			

their OM No. 35011/704/2013-PI(Norms) dated 20.01.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Tramadol Hydrochloride	1kg	1.	Cyclohexanone	1.00
		2.	N.Bromo Anisole	1.93
		3.	Tetrahydrofuran	1.57
		4.	Isopropyl Alcohol	1.18
		5.	n-Hexane	0.58
		6.	Paraformaldehyde	0.29
		7.	Methanol	1.66
		8.	Toluene	0.51
		9.	DimethylamineHcl	0.81

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:90/6/82-ALC4/2014	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Approved**
	HQ File :01/82/050/00492/AM15/	RLA File :03/95/040/00075/AM15/	Lic.No/Date:0310784592 06.06.2014	Defer Date:

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Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/704/2013-PI(Norms) dated 20.01.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Tramadol Hydrochloride	1kg	1.	Cyclohexanone	1.00
		2.	N.Bromo Anisole	1.93
		3.	Tetrahydrofuran	1.57
		4.	Isopropyl Alcohol	1.18
		5.	n-Hexane	0.58
		6.	Paraformaldehyde	0.29
		7.	Methanol	1.66
		8.	Toluene	0.51
		9.	DimethylamineHcl	0.81

RA may take appropriate action as per the decision of Norms Committee.

148	**Case No.:92/6/82-ALC4/2014**	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Approved**

निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ File :01/82/050/00494/AM15/	RLA File :03/95/040/00072/AM15/	Lic.No/Date:0310784695 06.06.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/705/2013-PI(Norms) dated 17.02.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
MEFENAMIC ACID	1kg	1.	ORTHOCHLORO BENZOIC ACID	1.053
		2.	2,3,-XYLIDINE	0.806
		3.	ISOPROPYL ALCOHOL	1.763
		4.	METHANOL	Not shown in the process

RA may take appropriate action as per the decision of Norms Committee.

149

Case No.:96/6/82-ALC4/2014	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Approved**
HQ File :01/82/050/00498/AM15/	RLA File :03/95/040/00071/AM15/	Lic.No/Date:0310784633 06.06.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/35/2014-PI(Norms) dated 19.02.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
PAROXETINE HYDROCHLORIDE EP	1kg	1.	(3S,4R(-4-FLUOROPHENYL)-3-HYDROXYMETHYL-1-METHYLPIPERDINE(S-CARBINOL)	0.810 kg/kg
		2.	TOSYL CHLORIDE	0.98 kg/kg
		3.	TRIETHYL AMINE	0.68 kg/kg
		4.	DIMETHYL AMINO PYRIDINE	0.017 kg/kg
		5.	DICHLOROMETHANE	7.95 lit/kg
		6.	SESAMOL	0.55 kg/kg
		7.	TOLUENE	4.65 lit/kg
		8.	PHENYL CHLOFORMATE	0.64 lit/kg
		9.	METHANOL	0.40 lit/kg

RA may take appropriate action as per the decision of Norms Committee.

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Udyog Bhawan, New Delhi

150	**Case No.:98/6/82-ALC4/2014**	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Approved**
	HQ File :01/82/050/00500/AM15/	RLA File :03/95/040/00074/AM15/	Lic.No/Date:0310784664 06.06.2014	Defer Date:

Decision : : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/710/2013-PI(Norms) dated 17.02.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
SERTRALINE HYDROCHLORIDE	1kg	1.	METHANOL	3.78
		2.	ISOPROPYL ALCOHOL	0.75
		3.	D MANDELIC ACID	0.392
		4.	TETRALONEIMINE	3.27
		5.	n-Hexane	0.47

RA may take appropriate action as per the decision of Norms Committee.

151	**Case No.:100/6/82-ALC4/2014**	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Approved**
	HQ File :01/82/050/00502/AM15/	RLA File :03/95/040/00073/AM15/	Lic.No/Date:0310784657 06.06.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/706/2013-PI(Norms) dated 20.01.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
DIPHENHYDRAMINE HCL	1kg	1.	Bromine	0.57
		2.	Dimethyl Amino Ethanol	0.527
		3.	Isopropyl Alchohol	1.00
		4.	Mono Chloro Benzene	0.58
		5.	Diphenylemethane	0.997

RA may take appropriate action as per the decision of Norms Committee.

152	**Case No.:150/6/82-ALC4/2014**	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Approved**
	HQ File :01/82/050/00552/AM15/	RLA File :05/23/040/00099/AM15/	Lic.No/Date:0510388492 09.06.2014	Defer Date:

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Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011//2014-PI(Norms) dated .2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg
CEFUROXIME AXETIL AMORPHOUS STEARIC ACID COATED 30% POWDER	1 kg	1.	7 ACA (7 Amino Cephalosporanic Acid)	0.253
		2.	PHOSPHOROUS PENTA CHLORIDE	0.3044
		3.	(Z) 2- Methoxyimino - (Furyl -2-yl) Acetic Acid Ammonium Salt. (SMIA)	0.267
		4.	METHANOL	0.311
		5.	Methylene Chloride	1.075
		6.	CHLOROSULPHONYL ISOCYANATE	0.166
		7	ACETONE	0.925
		8	TETRA METHYL GUANIDINE	0.064
		9	N,N DIMETHYL ACETAMIDE	0.574
		10	ETHYL ACETATE	0.702
		11	STEARIC ACID	0.6849
		12	Acetic acid	0.0151
		13	ACTIVATED CARBON	0.0314
		14	POLY VINYL PYRROLIDONE K 25	0.00084

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:153/6/82-ALC4/2014	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Approved**
HQ File :01/82/050/00555/AM15/	RLA File :05/23/040/00098/AM15/	Lic.No/Date:0510388491 09.06.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/403/2014-PI(Norms) dated 22.01.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg
Cefuroxime Axetil amorphous Stearic Acid Coat 15% Powder	1 kg	1.	7 ACA (7 Amino Cephalosporanic Acid)	0.1265
		2.	Phosphorous Penta Chloride	0.1522

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Udyog Bhawan, New Delhi

		3.	SMIA (Z) 2-Methoxyimino-(Furyl-2-yl) Acetic Acid Ammonium Salt	0.1310
		4.	Methanol	0.156
		5.	Methylene Chloride	0.537
		6.	Chlorosulphonyl Isocyanate	0.0832
		7	Acetone	0.462
		8	Tetra Methyl Guanidine	0.0322
		9	N,N Dimethyl Acetamide (DMAC)	0.287
		10	Ethyl Acetate	0.351
		11	Stearic Acid	0.8455
		12	Acetic Acid	0.00753
		13	Activated Carbon	0.016
	RA may take appropriate action as per the decision of Norms Committee.			

154	**Case No.:67/9/82-ALC4/2014**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00864/AM15/	RLA File :05/23/040/00101/AM15/	Lic.No/Date:0510388394 09.06.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.			

155	**Case No.:148/6/82-ALC4/2014**	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00550/AM15/	RLA File :05/24/040/00070/AM15/	Lic.No/Date:0510388412 09.06.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.			

156	**Case No.:22/8/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00686/AM15/	RLA File :09/24/040/00146/AM15/	Lic.No/Date:0910060438 13.06.2014	Defer Date:18.03.2015
	Decision : It was decided to defer sthe case for 18.03.2015 for comments of Department of Pharmaceuticals.			

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157	**Case No.:151/6/82-ALC4/2014**	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00553/AM15/	RLA File :05/23/040/00107/AM15/	Lic.No/Date:0510388672 13.06.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.			

158	**Case No.:166/6/82-ALC4/2014**	Party Name:KORES (INDIA) LTD.	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Approved**
	HQ File :01/82/050/00568/AM15/	RLA File :31/83/040/00033/AM15/	Lic.No/Date:3110064371 13.06.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/464/2014-PI(Norms) dated 26.02.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
2 Methyl Benzhdryl Chloride	1kg	1.	Sodium Borohydride	0.112
		2.	2 Methyl Benzophenone	1.126

RA may take appropriate action as per the decision of Norms Committee.

159	**Case No.:61/4/82-ALC4/2014**	Party Name:V& V PHARMA INDUSTRIES	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00309/AM15/	RLA File :03/95/040/00190/AM15/	Lic.No/Date:0310785305 13.06.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.			

160	**Case No.:152/6/82-ALC4/2014**	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00554/AM15/	RLA File :05/24/040/00133/AM15/	Lic.No/Date:0510388704 16.06.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.			

161	**Case No.:164/6/82-ALC4/2014**	Party Name:VDH CHEM TECH PVT. LTD.	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Defferedand Re-indexed**
	HQ File :01/82/050/00566/AM15/	RLA File :05/24/040/00085/AM15/	Lic.No/Date:0510388792 18.06.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of C&PC.			

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Udyog Bhawan, New Delhi

162	**Case No.:142/6/82-ALC4/2014**	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Approved**
	HQ File :01/82/050/00544/AM15/	RLA File :05/23/040/00105/AM15/	Lic.No/Date:0510388965 20.06.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/425/2014-PI(Norms) dated 12.02.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg
CefpodoximeProxetil USP/BP/IP/EP/JP POWDER	1 kg	1.	7 Amino Cephalosporanic Acid (7-ACA)	0.956
		2.	MAEM (2-Mercaptobenzothiazolyl (Z)-2-(2-Aminothaizole - 4-YL)-2-Methoxyimino Acetate	0.956
		3.	Triethylamine	0.47
		4.	1Chloro ethyl Isopropyl Carbonate	0.55
		5.	Acetone	2.475
		6.	Dichloro Methane (Methylene Chloride)	3.541
		7	N,N-dimethyl Acetamide	2.02
		8	Methanol	1.481
		9	1,8 Diazabicyclo (5.4.0) under 7-ENE	0.319

RA may take appropriate action as per the decision of Norms Committee.

163	**Case No.:71/9/82-ALC4/2014**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00868/AM15/	RLA File :03/94/040/00249/AM15/	Lic.No/Date:0310785955 24.06.2014	Defer Date:18.03.2015

Decision : It was decided to defer the case for 18.03.2015 for comments of Department of C&PC.

164	**Case No.:69/4/82-ALC4/2014**	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00317/AM15/	RLA File :09/24/040/00175/AM15/	Lic.No/Date:0910060550 27.06.2014	Defer Date:18.03.2015

Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.

165	**Case No.:73/9/82-ALC4/2014**	Party Name:D. R. COATS	Meet No/Date:16/82-	**Status:Deffered**

निर्मल कुमार/NIRMAL KUMAR
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		INK & RESINS PVT. LTD.	ALC4/2014 23.01.2015	**and Re-indexed**
	HQ File :01/82/050/00870/AM15/	RLA File :03/94/040/00755/AM14/	Lic.No/Date:0310786181 30.06.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of C&PC.			

	Case No.:210/6/82-ALC4/2014	Party Name:WEXFORD LABORATORIES P LTD	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00612/AM15/	RLA File :07/24/040/00105/AM15/	Lic.No/Date:0710105465 30.06.2014	Defer Date:18.03.2015
166	**Decision :** In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/528/2014-PI(Norms) dated 23.02.2015, it was decided to call from the firm following information: i) Copy DML (Drug Manufacturing Licence) ii) Technical information as per appendix 33. The case was deferred for 18.03.2015.			

	Case No.:63/9/82-ALC4/2014	Party Name:CORAL LABORATORIES LTD.,	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
167	HQ File :01/82/050/00860/AM15/	RLA File :03/94/040/00177/AM15/	Lic.No/Date:0310786480 07.07.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.			

	Case No.:59/9/82-ALC4/2014	Party Name:INDO GERMAN ALKALOIDS	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Approved**
	HQ File :01/82/050/00856/AM15/	RLA File :03/94/040/00305/AM15/	Lic.No/Date:0310786553 08.07.2014	Defer Date:

168 **Decision :** In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/483/2014-PI(Norms) dated January 2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
IPECACUANHA EXTRACT BP. / USP.	1 Kg.	1.	IPECACUANHA ROOTS	4.091 kg

RA concerned may take further necessary action as per above decision of NC.

	Case No.:204/6/82-ALC4/2014	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
169	HQ File :01/82/050/00606/AM15/	RLA File :05/24/040/00192/AM14/	Lic.No/Date:0510389448 08.07.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of C&PC.			

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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

170	**Case No.:211/6/82-ALC4/2014**	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00613/AM15/	RLA File :05/24/040/00191/AM14/	Lic.No/Date:0510389447 08.07.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of C&PC.			

171	**Case No.:64/9/82-ALC4/2014**	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00861/AM15/	RLA File :03/94/040/00199/AM15/	Lic.No/Date:0310786631 09.07.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.			

172	**Case No.:26/9/82-ALC4/2014**	Party Name:ALMELO PVT LTD	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00823/AM15/	RLA File :09/24/040/00188/AM15/	Lic.No/Date:0910060660 11.07.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.			

173	**Case No.:88/9/82-ALC4/2014**	Party Name:MAC CHEM PRODUCTS (INDIA) PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00885/AM15/	RLA File :03/95/040/00302/AM15/	Lic.No/Date:0310786782 14.07.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.			

174	**Case No.:108/9/82-ALC4/2014**	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00905/AM15/	RLA File :22/24/040/00083/AM14/	Lic.No/Date:2210015019 15.07.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.			

175	**Case No.:87/9/82-ALC4/2014**	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Approved**
	HQ File :01/82/050/00884/AM15/	RLA File :03/95/040/00324/AM15/	Lic.No/Date:0310786843 15.07.2014	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/386/2014-PI(Norms) dated 22.01.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

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Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
Uroscan-76(Diatrizoate Sodium and DiatrizoateMeglumine Injection USP 760 mg/ml)	1 kg	1.	Diatrizoic Acid	31.358gm/50ml vial

RA may take appropriate action as per the decision of Norms Committee.

176	**Case No.:1/6/82-ALC4/2014**	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00403/AM15/	RLA File :04/24/040/00061/AM15/	Lic.No/Date:0410159021 18.07.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of C&PC.			

177	**Case No.:79/9/82-ALC4/2014**	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00876/AM15/	RLA File :03/95/040/00337/AM15/	Lic.No/Date:0310787073 18.07.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of C&PC.			

178

Case No.:98/9/82-ALC4/2014	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Approved**
HQ File :01/82/050/00895/AM15/	RLA File :03/94/040/00110/AM15/	Lic.No/Date:0310787172 22.07.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/467/2014-PI(Norms) dated 02.02.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed
Prednisol Solution for Injection 30mg/1ml vial	1 kg	1.	PREDNISOLONE SODIUM PHOSPHATE BP	40.348 mg for 1 ml vial

RA may take appropriate action as per the decision of Norms Committee.

179	**Case No.:18/9/82-ALC4/2014**	Party Name:BIOLOGICAL E LTD	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00815/AM15/	RLA File :09/24/040/00197/AM15/	Lic.No/Date:0910060702 22.07.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of			

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Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	Pharmaceuticals.

180	**Case No.:24/9/82-ALC4/2014**	Party Name:BRUNDAVAN LABORATORIES PRIVATE LTD.,	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00821/AM15/	RLA File :09/24/040/00104/AM15/	Lic.No/Date:0910060703 22.07.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.			

181	**Case No.:25/9/82-ALC4/2014**	Party Name:DIVIS PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00822/AM15/	RLA File :09/24/040/00194/AM15/	Lic.No/Date:0910060700 22.07.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.			

182	**Case No.:78/9/82-ALC4/2014**	Party Name:PACE PHARMATECH PVT.LTD.	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00875/AM15/	RLA File :03/95/040/00347/AM15/	Lic.No/Date:0310787160 22.07.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.			

183	**Case No.:107/9/82-ALC4/2014**	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00904/AM15/	RLA File :22/24/040/00033/AM15/	Lic.No/Date:2210015039 23.07.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.			

184	**Case No.:7/6/82-ALC4/2014**	Party Name:AARTI DRUGS LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00409/AM15/	RLA File :03/94/040/00321/AM15/	Lic.No/Date:0310787378 28.07.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.			

185	**Case No.:48/9/82-ALC4/2014**	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00845/AM15/	RLA File :04/24/040/00062/AM15/	Lic.No/Date:0410159110 28.07.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of			

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Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	Pharmaceuticals.

186	**Case No.:32/9/82-ALC4/2014**	Party Name:CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00829/AM15/	RLA File :34/24/040/00102/AM15/	Lic.No/Date:3410040406 28.07.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of C&PC.			

187	**Case No.:8/6/82-ALC4/2014**	Party Name:V& V PHARMA INDUSTRIES	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00410/AM15/	RLA File :03/95/040/00331/AM15/	Lic.No/Date:0310787382 28.07.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.			

188	**Case No.:20/9/82-ALC4/2014**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00817/AM15/	RLA File :09/24/040/00202/AM15/	Lic.No/Date:0910060790 01.08.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.			

189	**Case No.:58/9/82-ALC4/2014**	Party Name:G AMPHRAY LABORATORIES,	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00855/AM15/	RLA File :03/94/040/00171/AM15/	Lic.No/Date:0310787536 01.08.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.			

190	**Case No.:49/9/82-ALC4/2014**	Party Name:SANMAR SPECIALITY CHEMICALS LIMITED,	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00846/AM15/	RLA File :04/24/040/00106/AM15/	Lic.No/Date:0410159125 01.08.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of C&PC.			

191	**Case No.:31/9/82-ALC4/2014**	Party Name:AMBERNATH ORGANICS PVT. LTD.	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00828/AM15/	RLA File :03/94/040/00074/AM15/	Lic.No/Date:0310787610 04.08.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of			

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उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
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Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	C&PC..

192	**Case No.:10/6/82-ALC4/2014**	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00412/AM15/	RLA File :09/24/040/00204/AM15/	Lic.No/Date:0910060796 04.08.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.			

193	**Case No.:15/9/82-ALC4/2014**	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00812/AM15/	RLA File :09/24/040/00203/AM15/	Lic.No/Date:0910060793 04.08.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.			

194	**Case No.:14/9/82-ALC4/2014**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00811/AM15/	RLA File :09/24/040/00219/AM15/	Lic.No/Date:0910060797 04.08.2014	Defer Date:18.03.2015
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/221/2014-PI(Norms) dated 18.02.2015, It was decided to call from the firm following information: i) Consumption data of 16 raw materials used in manufacturing of Enoxaprin Sodium Injections pre-filled Syringes duly certified by Central Excise Authority for the year 2012-13, 2013-14 and April to December 2014. ii) Copies of batch log sheets for the last 5 consecutive batches for conversion of Heparin Powder into Enoxaprin Sodium indicating the actual consumption of all raw materials consumed for getting the API used in the Enoxaprin Sodium injections. iii) Copies of batch log sheets for last 5 consecutive batches indicating actual consumption of 16 raw materials applied for import in all applications against export of Enoxaprin Sodium Injections in pre-filled syringes. The information sought vide Item No. 2 and 3 above may be certified by production in-charge of manufacturing unit of the firm. The case was deferred for 18.03.2015			

195	**Case No.:44/9/82-ALC4/2014**	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00841/AM15/	RLA File :08/24/040/00173/AM15/	Lic.No/Date:0810132883 04.08.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.			

196	**Case No.:12/6/82-ALC4/2014**	Party Name:ANUPAM	Meet No/Date:16/82-	**Status:Deffered**

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		RASAYAN (INDIA) LTD	ALC4/2014 23.01.2015	**and Re-indexed**
	HQ File :01/82/050/00414/AM15/	RLA File :52/24/040/00025/AM15/	Lic.No/Date:5210041180 05.08.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of C&PC..			

	Case No.:105/9/82-ALC4/2014	Party Name:SCOTT-EDIL PHARMACIA LTD.,	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
197	HQ File :01/82/050/00902/AM15/	RLA File :22/24/040/00035/AM15/	Lic.No/Date:2210015058 07.08.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.			

	Case No.:53/9/82-ALC4/2014	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
198	HQ File :01/82/050/00850/AM15/	RLA File :34/24/040/00111/AM15/	Lic.No/Date:3410040436 11.08.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of C&PC.			

	Case No.:8/9/82-ALC4/2014	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
199	HQ File :01/82/050/00805/AM15/	RLA File :05/24/040/00202/AM15/	Lic.No/Date:0510390250 11.08.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.			

	Case No.:7/9/82-ALC4/2014	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
200	HQ File :01/82/050/00804/AM15/	RLA File :05/24/040/00213/AM15/	Lic.No/Date:0510390257 11.08.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.			

	Case No.:93/9/82-ALC4/2014	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
201	HQ File :01/82/050/00890/AM15/	RLA File :03/95/040/00412/AM15/	Lic.No/Date:0310787910 11.08.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of C&PC.			

202	**Case No.:23/9/82-ALC4/2014**	Party Name:BIO-TECH	Meet No/Date:16/82-	**Status:Deffered**

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Dy. Director General of Foreign Trade
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Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		OPHTHALMICS PVT. LTD.,	ALC4/2014 23.01.2015	**and Re-indexed**
	HQ File :01/82/050/00820/AM15/	RLA File :08/24/040/00176/AM15/	Lic.No/Date:0810132955 12.08.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.			

	Case No.:50/9/82-ALC4/2014	Party Name:CAPLIN POINT LABORATORIES LTD.,	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
203	HQ File :01/82/050/00847/AM15/	RLA File :04/24/040/00078/AM15/	Lic.No/Date:0410159215 12.08.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.			

	Case No.:21/9/82-ALC4/2014	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
204	HQ File :01/82/050/00818/AM15/	RLA File :13/24/040/00020/AM15/	Lic.No/Date:1310047575 12.08.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of C&PC.			

	Case No.:61/9/82-ALC4/2014	Party Name:CONCORD BIOTECH LTD	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
205	HQ File :01/82/050/00858/AM15/	RLA File :08/24/040/00186/AM15/	Lic.No/Date:0810133062 20.08.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.			

	Case No.:37/9/82-ALC4/2014	Party Name:JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
206	HQ File :01/82/050/00834/AM15/	RLA File :05/23/040/00198/AM15/	Lic.No/Date:0510390634 21.08.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.			

	Case No.:41/9/82-ALC4/2014	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
207	HQ File :01/82/050/00838/AM15/	RLA File :05/24/040/00217/AM15/	Lic.No/Date:0510390638 21.08.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.			

208	**Case No.:52/9/82-ALC4/2014**	Party Name:UNILINK	Meet No/Date:16/82-	**Status:Deffered**

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Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		PHARMA PVT LTD	ALC4/2014 23.01.2015	**and Re-indexed**
	HQ File :01/82/050/00849/AM15/	RLA File :04/24/040/00111/AM15/	Lic.No/Date:0410159266 21.08.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.			

209	**Case No.:38/9/82-ALC4/2014**	Party Name:INDO PHYTOCHEM PHARMACEUTICALS	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00835/AM15/	RLA File :05/23/040/00209/AM15/	Lic.No/Date:0510390704 22.08.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.			

210	**Case No.:35/9/82-ALC4/2014**	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00832/AM15/	RLA File :08/24/040/00203/AM15/	Lic.No/Date:0810133097 25.08.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.			

211	**Case No.:36/9/82-ALC4/2014**	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00833/AM15/	RLA File :08/24/040/00202/AM15/	Lic.No/Date:0810133096 25.08.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.			

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	Case No.:109/9/82-ALC4/2014	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Approved**
	HQ File :01/82/050/00906/AM15/	RLA File :22/24/040/00048/AM15/	Lic.No/Date:2210015065 25.08.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/387/2014-PI(Norms) dated 22.01.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed
Vincristine Sulphate Injection USP	Number	1.	Vincristine Sulphate	1.10mg/1ml vial And 2.20mg/2ml vial

RA may take appropriate action as per the decision of Norms Committee.

निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

213	**Case No.:42/9/82-ALC4/2014**	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00839/AM15/	RLA File :08/24/040/00197/AM15/	Lic.No/Date:0810133103 26.08.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.			

214	**Case No.:45/9/82-ALC4/2014**	Party Name:CONCORD BIOTECH LTD	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00842/AM15/	RLA File :08/24/040/00196/AM15/	Lic.No/Date:0810133099 26.08.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.			

215	**Case No.:244/13/82-ALC4/2014**	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Approved**
	HQ File :01/82/050/01247/AM15/	RLA File :03/94/040/01110/AM14/	Lic.No/Date:0310788393 26.08.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/44/2012-Ch II dated 20.05.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ethyl TriphenylPhosphonium Bromide	1 kg	1.	Tri Phenyl Phosphonium	0.780 kg
		2.	Ethyl Bromide	0.361 kg

RA may take appropriate action as per the decision of Norms Committee.

216	**Case No.:43/9/82-ALC4/2014**	Party Name:SARV BIO LABS PVT.LTD.,	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00840/AM15/	RLA File :05/24/040/00203/AM15/	Lic.No/Date:0510390783 27.08.2014	Defer Date:15.04.2015
	Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.			

217	**Case No.:60/9/82-ALC4/2014**	Party Name:JUBILANT GENERICS LTD	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00857/AM15/	RLA File :05/23/040/00217/AM15/	Lic.No/Date:0510390923 02.09.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of			

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	Pharmaceuticals.			

218	**Case No.:3/7/82-ALC4/2014**	Party Name:S V CHEM INTERMEDIATES P LTD	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00647/AM15/	RLA File :04/24/040/00139/AM15/	Lic.No/Date:0410159328 02.09.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of C&PC.			

219	**Case No.:75/9/82-ALC4/2014**	Party Name:NEUTEC HEALTHCARE (P) LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00872/AM15/	RLA File :05/24/040/00235/AM15/	Lic.No/Date:0510390973 04.09.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.			

220	**Case No.:55/9/82-ALC4/2014**	Party Name:CONCORD BIOTECH LTD	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00852/AM15/	RLA File :08/24/040/00216/AM15/	Lic.No/Date:0810133285 10.09.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.			

221	**Case No.:14/13/82-ALC4/2014**	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01017/AM15/	RLA File :13/24/040/00025/AM15/	Lic.No/Date:1310047642 26.09.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of C&PC.			

222	**Case No.:2/9/82-ALC4/2014**	Party Name:PERKIN LABORATORIES	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00799/AM15/	RLA File :09/24/040/00358/AM15/	Lic.No/Date:0910061044 29.09.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.			

223	**Case No.:5/9/82-ALC4/2014**	Party Name:HETERO DRUGS LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00802/AM15/	RLA File :09/24/040/00362/AM15/	Lic.No/Date:0910061060 07.10.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of			

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	Pharmaceuticals.			

224	**Case No.:103/9/82-ALC4/2014**	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00900/AM15/	RLA File :09/24/040/00365/AM15/	Lic.No/Date:0910061074 09.10.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.			

225	**Case No.:104/9/82-ALC4/2014**	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00901/AM15/	RLA File :09/24/040/00319/AM15/	Lic.No/Date:0910061076 10.10.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.			

226	**Case No.:111/9/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00908/AM15/	RLA File :09/24/040/00346/AM15/	Lic.No/Date:0910061084 13.10.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.			

227	**Case No.:114/9/82-ALC4/2014**	Party Name:HONOUR LAB LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00911/AM15/	RLA File :09/24/040/00386/AM15/	Lic.No/Date:0910061094 15.10.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.			

228	**Case No.:115/9/82-ALC4/2014**	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00912/AM15/	RLA File :09/24/040/00376/AM15/	Lic.No/Date:0910061106 16.10.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of C&PC.			

229	**Case No.:117/9/82-ALC4/2014**	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00914/AM15/	RLA File :09/24/040/00374/AM15/	Lic.No/Date:0910061119 17.10.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of			

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	Pharmaceuticals.			

230	**Case No.:83/10/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00997/AM15/	RLA File :09/24/040/00402/AM15/	Lic.No/Date:0910061139 27.10.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.			

231	**Case No.:2/16/82-ALC4/2014**	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01354/AM15/	RLA File :22/24/040/00068/AM15/	Lic.No/Date:2210015116 10.11.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.			

232	**Case No.:3/16/82-ALC4/2014**	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01355/AM15/	RLA File :22/24/040/00060/AM15/	Lic.No/Date:2210015126 13.11.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.			

233	**Case No.:1/16/82-ALC4/2014**	Party Name:JAYANT AGRO ORGANICS LTD.,	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01353/AM15/	RLA File :03/94/040/00742/AM15/	Lic.No/Date:0310791095 14.11.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.			

234	**Case No.:5/16/82-ALC4/2014**	Party Name:MEDREICH LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01357/AM15/	RLA File :07/24/040/00292/AM15/	Lic.No/Date:0710107026 20.11.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.			

235	**Case No.:4/16/82-ALC4/2014**	Party Name:MICRO LABS LTD	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01356/AM15/	RLA File :07/24/040/00303/AM15/	Lic.No/Date:0710107083 26.11.2014	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of			

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	Pharmaceuticals.

236	**Case No.:6/16/82-ALC4/2014**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01358/AM15/	RLA File :03/95/040/00351/AM15/	Lic.No/Date:0310792858 13.01.2015	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of C&PC.			

237	**Case No.:7/16/82-ALC4/2014**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01359/AM15/	RLA File :03/95/040/00141/AM15/	Lic.No/Date:0310792860 13.01.2015	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of C&PC.			

238	**Case No.:8/16/82-ALC4/2014**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01360/AM15/	RLA File :03/95/040/00243/AM15/	Lic.No/Date:0310792863 13.01.2015	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of C&PC.			

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Case No.:9/16/82-ALC4/2014	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status: Approved**
HQ File :01/82/050/01361/AM15/	RLA File :09/24/040/00547/AM15/	Lic.No/Date:0910061540 19.01.2015	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/360/2014-PI(Norms) dated January,2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed Kg/Kg
Cefixime	1 kg	1.	7-Phenylacetamideo-3-Chloromethyl Cephalosporonic Acid Para Methoxybenzyl Ester (GCLE)	1.50
		2.	Triphenyl Phosphine	0.82
		3.	Activated Carbon	0.05
		4.	Dimethyl Formamide	2.80
		5.	Methylene Chloride	10.00
		6.	Mica Ester	0.82

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	RA may take appropriate action as per the decision of Norms Committee.

240	**Case No.:11/16/82-ALC4/2014**	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01363/AM15/	RLA File :09/24/040/00580/AM15/	Lic.No/Date:0910061549 21.01.2015	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.			

241	**Case No.:10/16/82-ALC4/2014**	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01362/AM15/	RLA File :09/24/040/00529/AM15/	Lic.No/Date:0910061548 21.01.2015	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of C&PC.			

242	**Case No.:12/16/82-ALC4/2014**	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01364/AM15/	RLA File :09/24/040/00592/AM15/	Lic.No/Date:0910061552 21.01.2015	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.			

243	**Case No.:14/16/82-ALC4/2014**	Party Name:HERBOCHEM	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01366/AM15/	RLA File :09/24/040/00572/AM15/	Lic.No/Date:0910061554 22.01.2015	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.			

244	**Case No.:13/16/82-ALC4/2014**	Party Name:HETERO DRUGS LIMITED	Meet No/Date:16/82-ALC4/2014 23.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01365/AM15/	RLA File :09/24/040/00582/AM15/	Lic.No/Date:0910061553 22.01.2015	Defer Date:18.03.2015
	Decision : It was decided to defer the case for 18.03.2015 for comments of Department of Pharmaceuticals.			

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16/82 meeting dated 27.02.2015 Outside agenda Cases

Case No. B- 1	M/s. Chiral Bio Science Ltd.
Meeting No.16/AM15 dated – 27.02.2015	F. No.01/82/162/00163/AM13/DES-III
RAF. No. 09/4/040/00102/AM10	Adv. Lic. No. 0910038495 dated 08.07.2009
Decision: Committee consider the case as per agenda and in consultation with technical authority present in the meeting. It was decided to **reject** the request of the firm as there was no justifications for enhancement maintain status quo.	

Case No. B- 2	M/s Enaltec labs pvt ltd
Meeting No.16/AM15 dated – 27.02.2015	F. No.01/82/050/00147/AM14/DES-III
RAF. No. 03/94/040/01040/AM13	Adv. Lic. No. 0310728023 dated 13.03.2013
Decision: Withdrawn as the case was already decided by NC in its 14/AM14 meeting dated 24.10.2013 and the decision of NC are also available on DGFT website under the following link: http://dgft.gov.in/ – Committee Cases--Norms Committee-III--2013-14--- 14/82 meeting dated 24.10.2013.	

Case No. B- 3	M/s Kopran Limited
Meeting No.16/AM15 dated – 27.02.2015	F. No.01/82/050/01024/AM11/DES-III
RAF. No. 03/94/040/00571/AM11	Adv. Lic. No. 0310601811 dated 18.11.2010
Decision : Committee considered the case as per agenda and in consultation with technical authority present in the meeting, it was decided to amend the UOM (Unit of Measurement) as 1 kg instead of 1 No. Rest of minutes will remain same.	

Case No. B- 4	M/s Ind-Swift Laboratories Ltd
Meeting No.16/AM15 dated – 27.02.2015	F. No.01/82/050/01387/AM13/DES-III
RAF. No. 22/24/040/00047/AM13	Adv. Lic. No. 2210013408 dated 27.11.2012
Decision: Committee considered the representation of the firm, and it was decided to amend the description of Import item Sl. No.3 as "**Thiophene**-2-Ethonal" instead of " Thiphene-2-Ethonal" without any other change in the earlier decision of NC. RA may take appropriate action as per the decision of Norms Committee.	

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Case No. B-5	M/s Neuland laboratories Ltd
Meeting No.16/AM15 dated – 27.02.2015	F. No.01/82/050/01643/AM11/DES-III
RAF. No. 09/24/040/00519/AM11	Adv. Lic. No. 0910045550 dated 14.02.2011
Decision: Committee consider the case as per agenda and in consultation with technical authority present in the meeting. It was decided to reject the request of the firm as there was no justification for enhancement. Maintain status quo.	

Case No. B-6	M/s Cadila Healthcare Ltd
Meeting No.16/AM15 dated – 27.02.2015	F. No.01/82/050/01323/AM13/DES-III
RAF. No. 08/24/040/00301/AM13	Adv. Lic. No. 0810116729 dated 07.12.2012

Decision : Committee consider the representation of the firm and in consultation with the technical authority present in the meeting, it was decided to revise the norms ratified earlier in its 10/82 meeting dated 22.08.2013 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import item	Quantity allowed kg/kg
Losartan Potassium	1 kg	1.	Toulene	1.4688
		2.	1-Triethyl-5-[4'-(Bromomethyl) {1,1'-Biphenyl}4-yl] 1 H-Tetrazole	1.4892
		3.	2-Butyl-4-Chloro-5-Formyl Imidazole (BFCI)	0.51
		4.	Aceto Nitrile	3.264
		5.	Methylene Chloride (MDC)	1.7442
		6.	N-Heptane	1.2648 Ltrs.

RA may take appropriate action as per the decision of Norms Committee.

Case No. B-7	M/s Mepro Pharmaceuticals Pvt Ltd.
Meeting No.16/AM15 dated – 27.02.2015	F. No.01/82/162/00114/AM15/DES-III
RAF. No. 03/86/040/00252/AM11	Adv. Lic. No. 0310621914 dated 18.03.2011
Decision: Committee consider the case as per representation of the firm and it was decided to send the copy of representation of the firm to Department of Pharmaceuticals for their comments. The case is deferred for next NC.	

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Case No. B-8	M/s Suven Life Sciences Ltd.
Meeting No.16/AM15 dated – 27.02.2015	F. No.01/82/050/01735/AM11/DES-III
RAF. No. 09/24/040/00393/AM11	Adv. Lic. No. 0910044624 dated 09.12.2010
Decision : It was decided to defer the case for comments of Department of Pharmaceuticals.	

Case No. B-9	M/s Century Pharmaceuticals Ltd.
Meeting No.16/AM15 dated – 27.02.2015	F. No.01/82/162/00057/AM15/DES-III
RAF. No. 34/24/040/00211/AM12	Adv. Lic. No. 3410032814 dated 04.01.2012

Decision: Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/622/2013-PI-III dated 24.12.2013 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Oxytetracycline Base BP (Injectable Grade)	1 Kg.	1.	Oxytetracycline Hcl BP (non Injectable Grade)	1.135 kg/kg

RA concerned may take further necessary action as per above decision of NC.

Case No. B-10	M/s Alembic Pharmaceuticals Ltd.
Meeting No.16/AM15 dated – 27.02.2015	F. No.01/82/050/00478/AM14/DES-III
RAF. No. 34/24/040/00069/AM14	Adv. Lic. No. 3410037343 dated 04.07.2013

Decision: It was decided to send a copy of application to Department of Pharmaceuticals for their comments. The case was deferred for next meeting.

Case No. B-11	M/s Alembic Pharmaceuticals Ltd.
Meeting No.16/AM15 dated – 27.02.2015	F. No.01/82/050/01114/AM14/DES-III
RAF. No. 34/24/040/00213/AM14	Adv. Lic. No. 3410038534 dated 25.11.2013

Decision: It was decided to send a copy of application to Department of Pharmaceuticals for their comments. The case was deferred for next meeting.

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Case No. B-12	M/s. DSM Anti-Infectives India Ltd.,
Meeting No.16/AM15 dated – 27.02.2015	F.No. 01/82/50/00542/AM08/DES-III F.No. 01/82/50/00253/AM08/DES-III F.No. 01/82/50/00410/AM08/DES-III
RLA F.No. 22/24/040/00016/AM08 RLA F.No. 22/24/040/00253/AM08 RLA F.No. 22/24/040/00010/AM08	Adv. Lic. No. 2210006807 dated 18.06.2007 Adv. Lic. No. 2210006705 dated 03.05.2007 Adv. Lic. No. 2210006746 dated 28.05.2007
Decision : It was decided to defer the case for comments of Department of Pharmaceuticals.	

Case No. B-13	M/s MSN Pharmachem Private
Meeting No.16/AM15 dated – 27.02.2015	F. No.01/82/050/00084/AM 14/DES-III
RAF. No. 09/24/040/00483/AM13	Adv. Lic. No. 0910054757 dated 10.01.2013
Decision : It was decided to defer the case for comments of Department of Pharmaceuticals.	

Case No. B-14	M/s Yasho Industries Pvt Ltd
Meeting No.16/AM15 dated – 27.02.2015	F. No.01/82/050/01120/AM 13/DES-III
RAF. No. 03/95/040/00753/AM13	Adv. Lic. No. 0310718342 dated 27.12.2012

Decision: Committee considered the as per representations of the firm it was decided to correct the RLA File No. which was wrongly mentioned in minutes of 13/AM14 meeting was held on 03.01.2013 as details given below:

Sl. No.	Advance Authorization Nos. Mentioned in meeting No. 13/AM14 dated 03.10.2013	Correct Advance Authorization
1.	08/24/040/7583/AM13	03/95/040/00753/AM13

Rest of minutes would remain same
RA may take appropriate action as per the decision of Norms Committee.

Case No. B-15	M/s Gopinath Chem-Tech Ltd
Meeting No.16/AM15 dated – 27.02.2015	F. No.01/82/050/00104/AM 14/DES-III
RAF. No. 08/24/040/00436/AM13	Adv. Lic. No. 0810119304 dated 13.03.2013
Decision: It was decided to defer the case for comments of Department of C&PC.	

Case No. B-16	M/s Vivin Labs Pvt . Ltd

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Meeting No.16/AM15 dated – 27.02.2015	F. No.01/83/050/00871/AM 08/DES-III
RAF. No. 09/24/040/00138/AM08	Adv. Lic. No. 0910031028 dated 01.08.2007

Decision: In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/531/2014-PI(Norms) dated 20.01.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
5-O BENZOYL -2,3-DIDEHYDRO-5-METHYL URIDINE (AN INTERMEDIATE OF STAVUDINE)	1 kg	1	5-METHYL URIDINE	1.327
		2.	N-METHYLMORPHOLINE	0.52
		3.	METHANE SULPHONYL CHLORIDE	1.21
		4.	DIMETHYL FORMAMIDE	1.325

RA may take appropriate action as per the decision of Norms Committee.

Case No. B-17	M/s Pregna International Ltd.
Meeting No.16/AM15 dated – 27.02.2015	F. No.01/82/050/00941/AM 12/DES-III
RAF. No. 03/95/040/00635/AM12	Adv. Lic. No. 0310665072 dated 15.11.2011
Decision: It was decided to discuss the case in the next NC meeting.	

Case No. B-18	M/s Pregna International Ltd.
Meeting No.16/AM15 dated – 27.02.2015	F. No.01/82/050/00692/AM 14/DES-III
RAF. No. 03/95/040/00191/AM14	Adv. Lic. No. 0310737592 dated 13.06.2013

Decision: In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their U.O No. 46011/22/2008-PC- II dated 04.02.2015 it was decided to amend the quantity of export (Unit of Measurement) as 1 Number instead of 1 Kg without any other changes . Rest of minutes would remain same.

Case No. B-19	M/s Pregna International Ltd.
Meeting No.16/AM15 dated – 27.02.2015	F. No.01/82/050/00544/AM 14/DES-III
RAF. No. 03/95/040/00334/AM14	Adv. Lic. No. 0310743482 dated 30.07.2013

Decision: In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their U.O No. 46011/22/2008-PC- II dated 04.02.2015, it was decided to revise the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

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Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
INTRA UTERINE CONTRACEPTIVE DEVICE-CU 200 AG	1 No.	1.	COPPER WIRE WITH SILVER CORE	0.00019 kg
		2.	HDPE GRANULES	0.00130 kg
		3.	POUCHES (PLASTIC)	Net +10%
		4.	FRAME MADE OF LDPE RESIN & BARIUM SULPHATE	Net +10%
		5.	PVC GRANULES	0.000728 kg
		6.	HDPE GRANULES (OR NYLON RESIN) MEDICAL GRADE	0.000058 kg
		7.	SOLID ROD MADE OF POLYPROPYLENE GRANULES	Net +10%

R A may take appropriate action as per the decision of Norms Committee.

Case No. B-20	M/s Akzo Nobel Chemicals (india) Limited
Meeting No.16/AM15 dated – 27.02.2015	F. No.01/82/050/01044/AM 12/DES-III
RAF. No. 31/83/040/00202/AM12	Adv. Lic. No. 3110052229 dated 03.01.2012
Decision: It was decided to defer the case for comments of Department of C&PC.	

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Case No. B-21	M/s FDC LTD.
Meeting No.16/AM15 dated – 27.02.2015	F. No.01/82/050/00740AM 13/DES-III
RAF. No. 03/94/040/00374/AM13	Adv. Lic. No. 0310706515 dated 27.08.2012
Decision: It was decided to defer the case for comments of Department of C&PC.	

Case No. B-22	M/s Coral Drugs Pvt Ltd
Meeting No.16/AM15 dated – 27.02.2015	F. No.01/82/050/01445AM 12/DES-III
RAF. No. 05/23/040/00457/AM12	Adv. Lic. No. 0510319267 dated 02.03.2012

Decision: Committee considered the as per agenda and in consultation with technical authority present in the meeting it was decided to amend the description of export item as "FLUTICASONE PROPIONATE BP instead of "FLUTICASONE PROPIONATE" without any other change as details given below:

From	To
FLUTICASONE PROPIONATE	FLUTICASONE PROPIONATE BP

Rest of Minutes would remain same

RA may take appropriate action as per the decision of Norms Committee.

Case No. B-23	M/s Balaji Amines Limited
Meeting No.16/AM15 dated – 27.02.2015	F. No.01/82/050/00184/AM 13/DES-III F.No. 01/82/050/00999/AM 12/DES-III
RAF. No. 31/24/040/00262/AM12	Adv. Lic. No. 311053594 dated 30.04.2012
RAF. No. 31/24//040/00188/AM12	Adv. Lic. No. 3110046571dated 24.01.2011

Decision: Committee considered the as per representations of the firm it was decided to correct the advance authorization which was wrongly mentioned in minutes of 19/AM14 meeting was held on 02.01.2014 as details given below:

Sl. No.	Advance Authorization Nos. Mentioned in meeting No. 19/AM14 dated 02.01.2014	Correct Advance Authorization
1.	31100535594 dated 30.04.2012	3110053954 dated 30.04.2012
2.	3110046571 dated 24.01.2011	3110052055 dated 24.01.2011

Rest of minutes would remain same

RA may take appropriate action as per the decision of Norms Committee.

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Case No. B-24	M/s Encube Ethicals Pvt Ltd.
Meeting No.16/AM15 dated – 27.02.2015	F.No. 01/82/50/00349/AM12/DES-III
RA No. 26/02/040/00042/AM12	Adv. Lic. No. 0310627685 dated 21.04.2011

Decision: Committee considered case as per agenda and in light of written comments forwarded by DC(MSME) vide their U.O. No.23(10)2013/Chem dated 30.06.2014, decided to allow import item at Sl. Nos. 5 " Allantoin " for manufacture of export product Secura Protective Cream (Product Code No.59431100, 59431200, 59431379, 59431379) and Triple Care Cream(Product Code No.59447525) including 2% wastage. Norms Committee in its **Meeting No. 49/82 dated** 06.03.2012 has already recommended six items except the import item Allantoin. The committee recommend the item mentioned at Sl. No. 5 I.e. Allantoin and its respective quantity for duty free import as details given below:

Import itme at Sl. No.	Name of the Import item	ITCHS Code	Quantity (kg) recommended per kg of export product with 2% wastage
5.	Allantoin	33029090	0.00204 kg

RA concerned may take further necessary action as per above decision of NC.

16/82 meeting dated 27.02.2015 Outside Agenda Part-II B- Cases

Case No. B-25	M/s Elppe chemicals private
Meeting No.16/AM15 dated – 27.02.2015	F. No.01/82/050/00979AM14/DES-III
RAF. No. 03/94/040/00552/AM14	Adv. Lic. No. 0310752484 dated 07.10.2013
Decision : Committee considered case as per agenda and in consultation with technical authority present in the meeting and decided to maintain Status quo.	

Case No. B-26	M/s Balaji Amines Limited
Meeting No.16/AM15 dated – 27.02.2015	F. No.01/82/050/01003AM 12/DES-III
RAF. No. 31/83/040/00197/AM12	Adv. Lic. No. 3110052163 dated 29.12.2011
Decision: It was decided to defer the case for comments of Department of C&PC.	

Case No. B-27	M/s Balaji Amines Limited
Meeting No.16/AM15 dated – 27.02.2015	F. No.01/82/050/00182AM 11/DES-III F.No. 01/82/050/00445AM 10/DES-III

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RAF. No. 31/24/040/00011/AM11 RAF. No. 31/24/040/00081/AM10	Adv. Lic. No. 3110043098 dated 30.04.2010 Adv. Lic. No. 3110039535 dated 10.08.2009
Decision: It was decided to defer the case for comments of Department of C&PC.	

Case No. B-28	M/s Emcure Pharmaceuticals Ltd
Meeting No.16/AM15 dated – 27.02.2015	F. No.01/82/050/00297AM 15/DES-III
RAF. No. 31/83/040/00197/AM14	Adv. Lic. No. 3110062302 dated 27.01.2014
Decision: It was decided to defer the case for comments of Department of Pharmaceuticals.	

Case No. B-29	M/s Emcure Pharmaceuticals Ltd
Meeting No.16/AM15 dated – 27.02.2015	F. No.01/82/050/00541AM 15/DES-III
RAF. No. 31/83/040/00007/AM15	Adv. Lic. No. 3110063591dated 24.04.2014
Decision : Committee considered case as per agenda and in consultation with technical authority present in the meeting and decided to maintain Status quo.	

Case No. B-30	M/s Salvi Chemical Industries Limited
Meeting No.16/AM15 dated – 27.02.2015	F. No.01/82/050/00086AM 13/DES-III F. No.01/82/050/01725AM 11/DES-III F. No.01/82/050/01327AM 11/DES-III F. No.01/82/050/01726AM 11/DES-III
RAF. No. 03/95/040/00935/AM12 RAF. No. 03/95/040/00659/AM11 RAF. No. 03/95/040/00479/AM11 RAF. No. 03/95/040/00655/AM11	Adv. Lic. No. 0310683346dated 24.02.2012 Adv. Lic. No. 0310614170dated 03.02.2011 Adv. Lic. No. 0310593357dated 22.09.2010 Adv. Lic. No. 0310614172dated 03.02.2011
Decision : Committee considered case as per agenda and in consultation with technical authority present in the meeting and decided to maintain Status quo.	

Case No. B-31	M/s Zandu Chemicals Limited
Meeting No.16/AM15 dated – 27.02.2015	F. No.01/83/050/00428AM 06/DES-III
RAF. No. 03/95/040/00789/AM06	Adv. Lic. No. 0310355085dated 10.11.2005
Decision : Committee considered case as per agenda and in consultation with technical authority present in the meeting and decided to maintain Status quo.	

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Case No. B-32	M/s Wanbury Ltd.
Meeting No.16/AM15 dated – 27.02.2015	F. No.01/82/050/01175/AM 08/DES-III
RAF. No. 26/24/040/00002/AM08	Adv. Lic. No. 2610006381dated 14.09.2007

Decision: Committee considered the case as per agenda and in consultation with technical authority present in meeting, it was decided to revise the quantity of two import items as per the actual consumption certificate from Central Excise Authorities alongwith appropriate recovery of solvent.

Export Product	Export Qty.	Sl.No.	Import items	Qty. as applied by the firm kg/kg
Sertraline Hydrochloride	1 Kg.	1.	Alpha napthol	4.00
		2.	Isopropanol	3.60

- No further export and import will be allowed.
- Only for regularization purpose of Adv. Lic. No. 2610006381 dated 14.09.2007.
- No future Advance Authorization will be issued on repeat basis.

RA concerned may take further necessary action as per above decision of NC.

Case No. B-33	M/s Arudaa Vis Labs Private Limited
Meeting No.16/AM15 dated – 27.02.2015	F. No.01/82/050/00385AM 14/DES-III
RAF. No. 04/24/040/00067/AM14	Adv. Lic. No. 0410147616dated 28.06.2013

Decision: It was decided to defer the case for comments of Department of Pharmaceuticals.

Case No. B-34	M/s Survival Technology Pvt. Ltd.
Meeting No.16/AM15 dated – 27.02.2015	F. No.01/82/050/00783/AM 14/DES-III
RAF. No. 03/95/040/00536/AM14	Adv. Lic. No. 0310751752 dated 30.09.2013

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Decision: Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/62/2010/Ch.II dated 08.01.2014 and in consultation with technical authority present in meeting, decided to revise the norms ratified earlier in its 19/82 meeting dated 02.01.2014 as per details given below or as applied by the firm, whichever is less:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N-Methoxy-N-Methyl Acetamide	1 Kg.	1.	N;O-Dimethylhydroxyamine hydrochloride	1.431 kg/kg

RA concerned may take further necessary action as per above decision of NC.

Case No. B-35	M/s Alkyl Amines Chemicals Ltd.
Meeting No.16/AM15 dated – 27.02.2015	F. No.01/82/050/00618AM 15/DES-III
RAF. No. 03/94/040/00019/AM15	Adv. Lic. No. 0310785244dated 12.06.2014
Decision : It was decided to defer the case for comments of Department of C&PC.	

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Date:23.01.2015
Place:New Delhi

Nirmal Kumar
Dy. Director General of Foreign Trade